BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 104 OF 2025 (SZ)
[Earlier, OA No. 275 of 2025 (PB)]

IN THE MATTER OF:

Tribunal on its own motion **Suo Motu**
based on the news item published in
The Telangana Today dated 13.05.2025,
titled ***"Telangana: Deepening pollution crisis in Godavari threatens lives livelihoods"***

and

Telangana State Pollution Control Board,
Through its Member Secretary,
Telangana and Ors ...Respondent (s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB)
(RESPONDENT No. 1)

RUNNING INDEX

Place: Hyderabad
Date: 03-01-2026.

T. Jaikank

COUNSEL FOR RESPONDENT BOARD (R1)
T. SAI KRISHNAN

REPORT OF TELANGANA POLLUTION CONTROL BOARD (R-1) IN OA NO. 104 OF 2025 [EARLIER, OA No. 275 of 2025 (PB)] ON NEWS ITEM PUBLISHED IN THE TELANGANA TODAY DATED 13.05.2025, TITLED, "TELANGANA DEEPENING POLLUTION CRISIS IN GODAVARI THREATENS LIVES LIVELIHOODS".

It is to submit that an Original Application was registered as Suo Motu No. 275 of 2025 by the Hon'ble NGT, Principal Bench, New Delhi based on the News item published in The Telangana Today dated 13.05.2025, titled "Telangana Deepening pollution crisis in Godavari threatens lives livelihoods".

The Hon'ble NGT, Principal Bench vide order dated 29.05.2025 has Impleaded the following respondents in this case.

R1- Member Secretary, Telangana Pollution Control Board,

R2- Member Secretary, Central Pollution Control Board and

R3- Chairman, Godavari River Management Board, Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation

and transferred the case to Hon'ble NGT, Southern Zone, Chennai for appropriate further action. The Hon'ble NGT, Chennai has renumbered the case as OA No 104 of 2025.

Further, the Hon'ble NGT, Southern Zone Chennai has taken up the case on 01.08.2025 and numbered the matter as OA No. 104 of 2025 and further impleaded the following respondents: -

R4- Department of Municipal Administration and Urban Development,

R5- Commissioner and Director, Department of Municipal Administration,

R6- Director, Director of Rural Development and

R7- Chief Secretary to Government- Department of Fisheries, State of Telangana

and directed to file their Respective Replies / Reports.

THE FOLLOWING ISSUES WERE RAISED IN THE NEWS ARTICLE: -

- Factories are releasing untreated effluents, sewage discharge, and encroachments.
- Godavari River is India's second longest and lifeline for all major southern states is facing increasing pollution levels and the impact is more in Telangana.
- A recent study conducted by the Indian institute of Technology, Hyderabad and CSIR-NEERI has identified several critically affected regions where industrial effluents and sewage discharge threaten both aquatic ecosystems and human health.

- Pollution in Telangana's stretch of the River Godavari has reached alarming levels, particularly in Adilabad, Karimnagar, Warangal and Khammam districts.
- Factories and Public Sector Units in these areas continue to release untreated effluents directly into the river, contributing to high Biochemical Oxygen Demand levels.
- The pollution problem is particularly evident in Bhadrachalam, where river water has often turned black, emitting a pungent smell due to chemical and sewage contamination.
- Urbanization and unchecked encroachments along the banks have also led to increased pollution and also deforestation all along the river course, huge built up of sediment and degradation of water quality is affecting life.
- The article also mentions about pollution caused in state of Maharashtra's 300 km stretch of River Godavari flow is contributing organic waste and heavy metal contamination and pollution crisis intensifies in Andhra Pradesh.
- The Ministry of Jal Shakti has initiated a three year study spanning 2025-2028 in partnership with NERI to develop a long term management strategy for the river.

In this regard the following is submitted:

I. Profile of River Godavari in the State of Telangana:

River Godavari flows through Nirmal, Nizamabad, Jagtila, Peddapally, Mancherial, Jayashankar-Bhuplalapally, Mulugu, and Bhadradri Kithagudem Districts in the State of Telangana. The length of River Godavari in Telangana is 560 Km.

River Godavari enters into Telangana in Nizamabad District at Kandakurthy where Manjira, Haridra Rivers joins Godavari and forms Triveni Sangamam. The river flows along the border between and Mancherial Districts in the north and Nizamabad, Jagtial, Peddaplli Districts to its south. About 12 km after entering Telangana it merges with the back waters of the Sriram Sagar Dam. The river after emerging through the dam gates enjoys a wide river bed, often splitting to encase sandy islands. The river receives a minor but significant tributary Kadam river. It then emerges at its eastern side to act as a state border with Maharashtra only to later enter into Bhadradri Kothagudem District. In this district, the river flows through an important Hindu pilgrimage town Bhadrachalam. The river further swells after receiving a minor tributary Kinnerasan River and exits into Andhra Pradesh.

The Board is having Four Regional Offices located along the stretch of River Godavari i.e., Regional office of Nizamabad, Ramagundem, Warangal and Kothagudem. The River Godavari is monitored at 18 stations under National Water quality Monitoring Programme (NWMP) and the details are as follows:

S. No.	Station code	NWMP Station name
		River Godavari - Main stream
1	2360	River Godavari at Basara
2	5105	River Godavari Pushkar Ghat, Mancherial
3	4255	Ali sagar Reservoir
4	4227	Pochara Water Falls, Adilabad
5	2361	River Godavari at mancherial, Near Rail Way Bridge B/C of Rallavagu
6	13	River Godavari at Mancherial
7	3054	Outlet of ash pond effluents of M/s.NTPC, Ramagundam
8	2362	D/s of River Godavari at Ramagundam near FCI intake well
9	5497	River Godawari D/S afer confluence of Ramagundem fertilize and chemicals Ltd(RFCL)Discharge into river
10	2363	River Godavari at Godavarikhani near bathing ghat
11	2364	River Godavari at Ramagundam upstream near dam
12	2356	River Godavari d/s of Ramagundam at Manthani
13	4662	River godavari Kaleshwaram
14	2365	U/s of River Godavari at Kamalapur (V) at M/s.AP Rayons Ltd., intake well
15	2366	D/s of River Godavari at Kamalapur (V) at M/s.AP Rayons Ltd., discharge point
16	2367	U/s of river Godavari at Bhadrachalam bathing ghat
17	2368	D/s of river Godavari at Bhadrachalam bathing ghat
18	2369	River Godavari at Burgampahad

II. DETAILS OF THE INDUSTRIES LOCATED ALONG RIVER GODAVARI IN TELANGANA STATE:

1. M/s. Ramagundam Fertilizers and Chemicals Ltd.,(Joint venture company of EIL, NFL & FCIL), Po: Fertilizer City, Ramagundam (M), Peddapalli District:

(i) M/s. Ramagundam Fertilizers and Chemicals Ltd., (Joint venture company of EIL, NFL & FCIL), Po: Fertilizer City, Ramagundam (M), Peddapalli District is engaged in manufacture of Ammonia & Urea by using natural gas as raw material.

(ii) The industry has obtained Consent for Operation (CFO) & Hazardous Waste Authorization (HWA) of the TGPCB vide order dated 07.06.2021 and which is valid upto 31.03.2026 **(ANNEXURE-I)**.

(iii) The list of consented products and its capacities as per CFO order dt: 07.06.2021 is as follows:

S. No	Products	Capacity
1.	Ammonia	2200 TPD
2.	Prilled Urea (Neem Coated)	3850 TPD (Bagging capacity-4235 MTPD)
3.	Captive Power Plant	27.5 MW Gas Turbine Generator (GTG) + Heat Recovery Steam Generator (HRSG)/Boiler
	By product	
1.	CO_2	2,900 MTPD

(iv) The details of consented quantities of water consumption as per CFO order dt: 07.06.2021 is as follows:-

S.No	Purpose	Quantity (KLD)
1.	Process and washing including fire water	6480 KLD
2.	Cooling water makeup	23540 KLD
3.	Domestic	480 KLD
	Total	**30,500 KLD**

(v) The details of effluent outlets and consented quantities of maximum daily discharge, its treatment and point of disposal as per CFO order dt: 07.06.2021 is as follows:

Out-let No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Process & Washing (Ammonia & Urea Plant including Flare seal effluent)	1320 KLD	After treatment in ETP, treated effluents will be stored in Guard pond / Holding pond. The treated effluent shall be used for cooling tower, green belt development. Excess treated water shall be discharged into River Godavari **
2	Cooling Tower bleed off	4680 KLD	
3	Domestic	240 KLD	After treatment in STP, shall be used for gardening within the industry premises.
	**--The excess treated water discharge into the River Godavari shall not exceed 250 m^3/hr after meeting the standards.		

(vi) The industry generates process condensate water from Ammonia and Urea manufacturing plants. The industry is treating the process condensate water in stripping column (105 m^3/hr) followed by hydrolyser (105 m^3/hr) for removal of CO_2 and Ammonia followed by activated carbon filter, Ion exchange resin ad mixed bed filter system of capacity (3 nos. x 450 m^3/hr). The treated water is being used for Boiler feed.

(vii)The industry has provided Stripping column of capacity 840 KLD for treatment of ammonia containing process and washings effluents generated from Ammonia and Urea Plants. The industry has provided Effluent Treatment Plant (ETP) consisting of collection cum equalization tanks & neutralization tanks and

High Rate Solids Contact Clarifier (HRSCC of capacity -180 m^3/hr) for treatment of RO & DM plant rejects and backwash water and cooling tower bleed off water. The industry is storing the these treated effluents in the guard ponds of capacity - 2 nos.x10,000 KLD. The industry has laid a dedicated pipe line from the guard ponds for disposal of excess treated effluents into River Godavari.

(viii) The industry has provided Real Time Effluent quality monitoring system for the parameters pH, COD, BOD, TSS & Ammonical Nitrogen and Flow rate (Flow meter) at outlet of guard ponds and connected the data of the same to the TGPCB server.

(ix) As per the records, during the last 6 months period from January'2025 to June'2025, the industry's treated effluent discharged quantity is 84.69 m^3/hr as against the consented capacity of 250 m^3/hr.

(x) The industry has provided Sewage Treatment Plant (STP) of capacity 1x240 KLD for treating domestic waste water generated from the plant and 2nos.x240 KLD STPs for treating domestic waste water generated from the Township and the treated water is being used for gardening in the premises.

(xi) The Board has been regularly collecting & monitoring the quality of the sample of "RFCL final discharge point before joining into River Godavari" every month. The analysis reports of the said sample for the period from December 2024 to May, 2025 are submitted below.

Sample collected at RFCL discharge point(before confluence of River Godavari) i.e. foreshore of Sundilla (Parvathi) barrage Near Godavari Bridge							
Parameter / Sampling	**Dec-24**	**Jan-25**	**Feb-25**	**Mar-25**	**Apr-25**	**May-25**	**Limiting Standards**
pH	7.35	6.94	7.41	7.31	6.92	6.92	**6.5-8.5**
Total Suspended Solids(TSS)	14	15	18	14	18	18	**100**
COD	43	57	62	36	44	36	**250**
BOD	3.8	4.1	3.8	4	4	4	**30**
Flouride as F-	0.9	0.9	0.7	0.82	1.2	1.1	**10**
Phosphate as P	0.128	0.3	0.28	0.32	<0.2	0.2	**5**
Nitrate Nitrogen as N	4	7	8	8.2	6.5	8.5	**10**
Total Kjeldahl Nitrogen as N	21	18	18	20	14	23.5	**75**
Ammonical Nitrogen as N	14	12	12	11.2	6.7	17.4	**50**
Oil & Grease	Nil	Nil	Nil	Nil	Nil	Nil	10
Chromium Hexavalent as Cr+6	<0.006	<0.006	<0.006	<0.006	<0.006	<0.006	**0.1**

As per the above analysis results, all the parameters are meeting the standards stipulated in the Consent for Operation (CFO). The treated effluents from the industry are discharged into river Godavari after meeting the standards.

2. M/s. National Thermal Power Corporation Limited - RSTPS, Jyothinagar, Ramagundam, Peddapalli District.

(i) M/s. National Thermal Power Corporation Limited - RSTPS, Jyothinagar, Ramagundam, Peddapalli District and is a Thermal power plant (2600 MW). The unit has total 3 stages. Stage I consisting of Unit-I, II&III each of 200 MW capacity (with coal fired Boilers of capacity 3 No.sx670 TPH). Stage II consisting of Units-IV, V&VI each of 500 MW capacity (with coal fired Boilers of capacity 3 Nos. x1725 TPH) and Stage III consisting of Unit-VII of 500 MW capacity (with coal fired Boiler of capacity 1x1675 TPH).

(ii) The industry obtained CFO&HWA (renewal) from the Board vide orders dated 16.08.2023 and which is valid upto 30.06.2028 **(ANNEXURE-II).** Further, the industry has obtained CFO & HWA amendment order dated 14.06.2024 from the Board.

(iii) The list of consented products and its capacities as per CFO order dt: 16.08.2023 is as follows:

S. No	Products	Quantity
1.	Thermal Power Generation	2600 MW (3x200 +3x500 +500)

(iv) The details of consented quantities of water consumption as per CFO order dt: 16.08.2023 is as follows:-

S.No	Purpose	Quantity (KLD)
1.	Process, Cooling (makeup)	2,20,573 KLD
2.	Ash handling & Boiler feed	6,292 KLD
3.	DM plant regeneration	340 KLD
4.	Domestic	11,520 KLD
	Total	**2,38,725 KLD**

(v) The details of effluent outlets and consented quantities of maximum daily discharge, its treatment and point of disposal as per CFO order dt: 16.08.2023 is as follows:

Out-let No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Process and cooling effluents after treatment	43,360 KLD	After treatment, shall be discharged into River Godavari, after meeting the discharge standard stipulated at Schedule -B.
2	Ash Pond decanted water	99,080 KLD	Re-circulated / reuse.

Out-let No.	Outlet Description	Max Daily Discharge	Point of Disposal
3	Domestic effluents after treatment	9000 KLD	After treatment in STP of 3.5 MLD capacity, shall be used for on land for irrigation after meeting the standard stipulated at Schedule -B.
	The industry shall reduce the discharge upto 10% of 43,360 KLD annually to River Godavari. During maintenance / shutdown and exceptional case are allowed to discharge 43,360 KLD to River Godavari.		

(vi) The industry has provided 2 Nos. of ETPs of capacities 6000 m^3/hr & 1600 m^3/hr consisting of Collection tanks, Neutralization tanks, Clarifiers, Sludge thickeners and recirculation tanks. The industry is treating the process & cooling effluents along with ash pond decanted water in the ETPs. The treated water is being re-circulated and reused for ash handling.

(vii) The industry has provided Ash Water Recirculation System (AWRS) to recycle decanted ash pond water. The excess ash pond decanted water is discharged as over flow into Ramagundam tank and which is finally joins into River Godavari. This water is used by the farmers in the downstream before joining into river Godavari.

(viii) The Board has been regularly collecting the sample of "ash pond decanted water (Outlet of ash pond effluents of M/s.NTPC, Ramagundam (M), Peddapalli District)" at over flow sump near ash ponds before joining into Ramagundam tank and River Godavari every month under NWMP. The analysis reports of the said sample for the period from January 2023 to May, 2025 are submitted as below.

Name of the location/ Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100 ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR
Outlet of ash pond effluents of M/s.NTPC, Ramagundam (M), Peddapalli District	2023 yearly average	4.5	9.78	886	3	91	0.1	0.50	-
	2024 yearly average	5.3	10.1	1020	2.2	180	-	0.5	-
	Jan-25	6.3	9.12	898	1.8	110	-	0.5	NA
	Feb-25	6.1	7.74	780	2.0	220	NA	0.5	NA
	March-25	5.0	9.77	909	2.0	49	-	0.5	NA
	April-25	5.2	9.78	933	1.6	39	-	0.5	NA
	May-25	Dried Up							

(ix) The industry has provided Online Effluent Quality Monitoring Stations (EQMS)-2 Nos. for the parameters pH, TSS, COD and BOD at the ETPs out lets and connected the same to TGPCB server.

(x) The industry has provided STP of capacity 3.5 MLD for treatment of domestic / sanitary effluents from the NTPC townships. The STP is consisting of Stilling chamber, Fine Bar screens, Grit chambers, Oil & Grease chambers, Balancing tank, Moving Bed Bio Reactors (MBBR), Clarifier, Hypo dosing tank, Activated Carbon Filters, Dual Media Filters and treated water storage tank. Treated water is used for gardening in the premises through dedicated network distribution pipe line.

The treated effluents from the industry are discharged into river Godavari after meeting the standards.

3. M/s. AP Rayons Ltd, Kamalapur (V), Mangapet (M), Mulugu District (Pulp & Paper Industry):

The industry carried outs its operation till 2014 and closed its operations from 2014 due to financial issues.

4. M/s ITC PSPD Ltd., Sarapaka (V), Burgampahad (M), Bhadradri Kothagudem District:-

- The industry produces Paper & Paper Boards by using Mixed Hard wood, Bamboo, Waste Paper & purchased pulp as raw materials. The industry is also having Co-Generation Power Plants to produce electricity power of 114.5 MW.
- The industry has obtained consents of the Board i.e., CFO and HWA vide order dated 25.04.2022 which is valid up to 30.11.2025. The CFO order dated-25.04.2022 is attached as **ANNEXURE-III.**
- The list of consented products as per CFO order dt:25.04.2022 is as follows:-

S. No	Products / Line of Activity	Consented capacity in TPA
1.	Paper & Paper Board	8,00,000
2.	Bleached pulp	4,00,000 BDTPA (Bonedry)
3.	Co-generation Power	114.5 MW*
4.	Producer gas	18,000 Nm3/hr
5.	LPG Storage mound	40 MT cap.
6.	Bleached Chemi Thermo Mechanical Pulp(BCTMP)	1,20,000 BDTPA (Bonedry)
* Enhancing installed capacity of power generation from 114.5 ME to 126 MW. The maximum captive power generation shall be limited to 114.5 MW as per EC order, dt. 06.09.2019.		

- The details of water consumption as per CFO order dt:25.04.2022 is as follows:-

S.No	Purpose	Quantity (KLD)
1.	Process & Washing	64,600
2.	Boiler & Cooling blow down	12,000

S.No	Purpose	Quantity (KLD)
3.	Greenbelt	7,150
4.	Domestic	5,250
	Total	89,000 (Fresh water – 79,000 KLD & recycled treated effluent into process – 10,000 KLD)

- The details of combined treated effluent discharge from outlet of Mill ETP as per CFO order dt:25.04.2022 is as follows:-

Outlet No.	Description of outlet	Max Daily discharge in KLD	Point of disposal
1.	Process & washings	58,340	After treatment in ETP, treated waste water shall be disposed for irrigation and balance into river Godavari at designated outfall duly meeting the discharge standards stipulated at Schedule – B.
	Boiler & cooling blow down	8,160	
	Domestic	2,000	
	Total	68,500 KLD	

- As per CFO, the treated wastewater shall be disposed for irrigation and balance into river Godavari at designated outfall duly meeting the surface water discharge standards prescribed by the Board.

- The industry has provided separate Effluent Treatment Plants (ETP) for treatment of effluents.

- The industry has installed Online Effluent Monitoring Station for raw effluent and treated effluents. The industry has provided online monitoring for measuring of COD, BOD, TSS, Flow rate, TOC, Temperature, pH, Color of the treated water and connected to the TGPCB website.

- The industry has provided Ultrasonic flow meter with totalizer in addition to Parshall flume flow meter at the drain discharge point before entering into river Godavari and connected to utility DCS system.

- **ACTION TAKEN BY THE BOARD:-**

  i. The Board is monitoring the discharge standards every month by collecting samples at industry premises as well as just before disposal point at River Godavari.

  ii. The statement of the analysis reports for the period January, 2025 to May, 2025 is attached as **ANNEXURE-IV**.

5. M/s Heavy Water Plant, Aswapuram (V&M), Near Manuguru Town, Bhadradri Kothagudem District:-

- The industry is engaged in the production of Heavy water to the tune of 185 TPA with captive power plant of capacity 90 MW.

- The Board issued CFO to the industry vide order dated 13.07.2021 which is valid upto 31.03.2026 for following products and by products. (CFO order dt:- 13.07.2021 is attached as **ANNEXURE-III**.

S.No.	Name of the Product	Capacity
1.	Heavy Water	185 TPA
2.	Co. Generation Power	90 MW
3.	Enriched Boric Acid	1.26 TPA
4.	Elemental Boron	220 Kg/year
5.	Dry Ash Collection System	60 Tons/Hr
	By-Products:	
1.	Sodium Sulphate	5 Tons/Annum
2.	Depleted Boric Acid	28.324 Tons/Annum

- The details of water consumption as per CFO order dt:25.04.2022 is as follows:-

S.No	Purpose	Quantity (KLD)
1.	Heavy Water Plant: Process & Wash, Cooling (Makeup), Boiler Feed & Domestic	43,680KLD*
2.	Elemental Boron Plant:- Process & Washings	15 KLD
3.	Dry Ash Collection System:- For sprinkling purpose	101 KLD
4.	Solar Power Plant:- Washings	50 KLD
	Total	44,372 KLD
*During the upset conditions, the maximum consumption shall not exceed 90,000 KLD.		

- Wastewater generation details as per CFO:-

Outlet No.	Description of outlet	Max daily discharge in KLD	Point of disposal
1.	Heavy Water Plant: Process & washings	12480*	After treatment, shall be discharged Onland for irrigation / Excess into River Godavari duly meeting the standards stipulated at Schedule –B.
2.	Elemental Boron Plant: Process & Washings	15	After treatment, shall be discharged Onland for plantation within the premises duly meeting the standards stipulated at Schedule - B
3.	Elemental Boron Plant: Cooling bleed off	101	After treatment shall be recycled

Outlet No.	Description of outlet	Max daily discharge in KLD	Point of disposal
4.	Domestic effluent	300	After treatment, shall be discharged onland for plantation duly meeting standards stipulated at Schedule-B.
5.	Solar Power Plant: Washings of panel	50	After treatment, shall be discharged onland for plantation.
*During the upset condition of wastewater recirculation system, the maximum discharge shall not exceed 79,200 KLD.			

- The industry has provided ETP consisting of chlorination, mist cooling system and guard pond for process effluents and ash ponds for ash slurry disposal. Neutralization and settling tank for treatment of process and washings from Elemental Boron unit and DM Plant.

- The industry has provided 6000 KL capacity of guard pond for storage of treated effluent. 950 KL per hour out of 1000 KL of process effluent is re-circulated for cooling tower remaining 50 KL per hour is discharged as over flow through the guard pond into Bandiregulavagu and is being mixed with ash pond outlet and joins river Godavari at Ammagaripalli village. This water is used by the farmers in downstream before joining into river Godavari.

- **Action taken by the Board:-**

  i. The Board has carried out water quality monitoring at the industry on 08.10.2024. The analysis report is attached as **ANNEXURE - V.**

Water Quality of River Godavari:

There are four Regional Offices located at Nizamabad, Ramagundum, Warangal and Kothagudem along the stretch of River Godavari. The four Regional Offices are monitoring the River Godavari under National Water quality Monitoring Programme (NWMP) collecting water samples on monthly basis and are also monitoring of Bathing Ghats/ Pushkar ghat at various locations.

1. Regional Office Nizamabad:

The Regional office Nizamabad has four water sample collection points on mainstream of Godavari River to assess water quality of Godavari River. Two Locations are monitored under NWMP (Station code 2360 & 5105) and remaining 2 locations (Bathing Ghats) monitored are other than NWMP. The samples are being collected by this office on monthly basis from the following four locations/stations.

1. **Station code no: 2360 - Godavari River at Bathing Ghat, Basara (V), Mudhole (M), Nirmal District (NWMP Location).**

2. **Station code no: 5105 - Godavari River at Mancherial Pushkar Ghat, Mancherial (V &M), Mancherial District (NWMP Location).**
3. **Godavari River at Mulkala Pushkar Ghat, Mulkala (V), Hazipur (M), Mancherial District.**
4. **Godavari River entering point in Telangana, Kandakurthi (V), Renjal (M), Nizamabad District.**

The analysis reports of above four locations for the **period from January 2023 to May, 2025** were taken into consideration for analyzing water quality based on CPCB Designated Best Use Water Quality Criteria and are submitted below.

Name of the location/ Station	Month/ Year	DO (mg/ L)	pH	Conductivity (mS/cm)	BOD (mg/ L)	Total Coliform (MPN /100 ml)	Free Ammonia (mg/L)	Boron (mg /L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
Godavari River entering point in Telangana, Kandakurthi (V), Renjal (M), Nizamabad District.	2023 yearly average	6.4	7.62	884.08	2.7	36.83	BDL	BDL	1.11	**B** (Outdoor Bathing (Organised)
	2024 yearly average	6.7	7.65	822.92	2.69	34.58	BDL	BDL	1.12	**B** (Outdoor Bathing (Organised)
	Jan-25	6.8	7.21	684	2.7	38	BDL	BDL	1.1	**B** (Outdoor Bathing (Organised)
	Feb-25	6.7	7.65	755	2.8	40	BDL	BDL	1.15	**B** (Outdoor Bathing (Organised)
	March-25	6.7	7.86	815	2.8	36	BDL	BDL	1.14	**B** (Outdoor Bathing (Organised)
	April-25	6.7	7.39	796	2.8	40	BDL	BDL	1.12	**B** (Outdoor Bathing (Organised)
	May-25	6.6	7.83	840	2.9	42	BDL	BDL	1.13	**B** (Outdoor Bathing (Organised)

Name of the location/Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg /L)	Total Coliform (MPN/ 100m	Free Ammonia (mg/ L)	Boron (mg/ L)	SAR	Class of Water (As per CPCB Designated Best Use

Name of the location/ Station	Month/ Year	DO (mg/ L)	pH	Conductivity (mS/cm)	BOD (mg/ L)	Total Coliform (MPN /100 ml)	Free Ammonia (mg/L)	Boron (mg /L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
						l)				Water Quality criteria)
Godavari River at Bathing Ghat, Basara (V), Mudhole (M), Nirmal District.	2023 yearly average	6.93	7.74	787.33	2.9	20.83	0.01	0.50	0.75	**B** (Outdoor Bathing (Organised)
	2024 yearly average	7.10	7.40	844.42	3.16	21.67	BDL	BDL	1.30	**D** (Propagation of Wild life and Fisheries)
	Jan-25	7.3	7.62	672	3.1	26	BDL	BDL	2.02	**D** (Propagation of Wild life and Fisheries)
	Feb-25	8	7.78	737	3.5	25	BDL	BDL	2.02	**D** (Propagation of Wild life and Fisheries)
	March-25	7.4	7.74	819	3.6	21	BDL	BDL	1.64	**D** (Propagation of Wild life and Fisheries)
	April-25	7.2	7.52	928	3.7	21	BDL	0.5	1.63	**D** (Propagation of Wild life and Fisheries)
	May-25	6.5	7.34	1039	3.6	22	BDL	0.5	1.68	**D** (Propagation of Wild life and Fisheries)

Name of the location/Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg /L)	Total Coliform (MPN/ 100ml)	Free Ammonia (mg/ L)	Boron (mg/ L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
Godavari River at Mulkala Pushk	2023 yearly average	6.7	7.55	827.25	2.4	35.33	BDL	BDL	1.07	**B** (Outdoor Bathing (Organised)
	2024 yearly	6.6	7.59	785	2.58	35.42	BDL	BDL	1.10	**B** (Outdoor

ar Ghat, Mulkala (V), Hazipur (M), Mancherial District	averag e									Bathing (Organised)
	Jan-25	6.7	7.78	814	3	36	BDL	BDL	1.03	**B** (Outdoor Bathing (Organised)
	Feb-25	6.6	7.62	739	2.7	33	BDL	BDL	0.96	**B** (Outdoor Bathing (Organised)
	March-25	6.8	7.53	792	2.7	34	BDL	BDL	0.97	**B** (Outdoor Bathing (Organised)
	April-25	6.5	7.91	808	3	38	BDL	BDL	0.86	**B** (Outdoor Bathing (Organised)
	May-25	6.6	7.53	912	3	36	BDL	BDL	0.99	**B** (Outdoor Bathing (Organised)

Name of the location/Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/ 100ml)	Free Ammonia (mg/ L)	Boron (mg/ L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
Godavari River at Mancherial Pushkar Ghat, Mancherial (V &M), Mancherial District.	2023 yearly average	6.68	7.84	830.50	3.32	23.50	0.01	0.50	0.60	**D** (Propagation of Wild life and Fisheries)
	2024 yearly average	6.91	7.55	865	3.0	20.75	BDL	BDL	1.20	**B** (Outdoor Bathing (Organised)
	Jan-25	7.2	7.93	789	3.4	22	BDL	BDL	1.26	**D** (Propagation of Wild life and Fisheries)
	Feb-25	7.6	7.73	887	3.3	21	BDL	BDL	1.28	**D** (Propagation of Wild life and Fisheries)
	March-25	7.3	7.68	1122	3.2	22	BDL	BDL	2.64	**D** (Propagation of Wild life and Fisheries)

	April-25	6.9	7.54	758	3.1	20	BDL	0.5	2.07	**D** (Propagation of Wild life and Fisheries)
	May-25	6.6	7.73	774	3.2	21	BDL	0.5	2.07	**D** (Propagation of Wild life and Fisheries)

Note: BDL – Below Detectable Limit

It is to further submit that BOD ranges (Max –Min) from January, 2023 to May, 2025 in above four stations are tabulated as below:

S. No	**Name of the Station**	**BOD Values ranges (Max-Min) from Jan,2023 to May,2025 (mg/L)**
1	Godavari River entering point in Telangana, Kandakurthi (V), Renjal (M), Nizamabad District.	**3.0 – 2.5**
2	Godavari River at Bathing Ghat, Basara (V), Mudhole (M), Nirmal District.	**4.2 – 2.0**
3	Godavari River at Mulkala Pushkar Ghat, Mulkala (V), Hazipur (M), Mancherial District	**3.0 – 2.0**
4	Godavari River at Mancherial Pushkar Ghat, Mancherial (V &M), Mancherial District.	**4.2 – 2.2**

Based on the above analysis reports, the Godavari river water at aforesaid four locations was designated for Best-Use as per CPCB Designated Best Use Water Quality Criteria.

2. <u>Regional Office Ramagundem:</u>

The Regional office, Ramagundam has ten (10) water sample collection points in the mainstream of Godavari River to assess status of water quality of Godavari River, out of which 7 Locations are monitored under NWMP and the remaining 3 are other than NWMP Monitoring of Bathing Ghats/ Pushkar ghat locations and the samples are being collected by this office on monthly basis from the following 10 locations/stations:

- **Sampling points located in river Godavari main stream (upstream to downstream):-**
  - i. River Godavari at Dharmapuri (V&M), Jagtial District (Pushkar ghat).
  - ii. River Godavari at Rayapatnam after Dharmapuri, Jagtial (D), (Pushkar ghat)
  - iii. River Godavari at Kotilingala (V), Velgatoor(M), Jagtial (D), (Pushkar ghat)

iv. Station code no: 2361- River Godavari at Mancherial Near Railway Bridge before confluence of Rallavagu , Goliwada (V), Anthargaon (M),Peddapalli District (NWMP Location).

v. Station code no: 13 - River Godavari at Mancherial Goliwada(V), Anthargoan(M), Peddapalli District (NWMP Location).

vi. Station code no: 2364 - River Godavari at Ramagundam Upstream – Near Dam Lingapur (V), Anthargaon (M), Peddapalli District (NWMP Location).

vii. Station code no: 2362 – D/s of River Godavari at Ramagundam near FCI intake well, Ramagundam (M), Peddapalli District (NWMP Location).

viii. Station code no: 2363 - River Godavari at Godavarikhani near bathing ghat Ramagundam(M),Peddapalli District (NWMP Location).

ix. Station code no: 5497 - River Godavari D/S after confluence of Ramagundam fertilizer and chemicals ltd (RFCL) (NWMP Location).

x. Station code no: 2356 - River Godavari downstream of Ramagundam at Manthani (NWMP Location).

The analysis reports of above 10 locations for the period from January 2023 to May, 2025 were taken into consideration for analyzing water quality based on CPCB Designated Best Use Water Quality Criteria and are submitted below.

Name of the location/ Station	Month/ Year	DO (mg/ L)	pH	BOD (mg/ L)	Fecal Coliform (MPN/ 100ml)	Faecal streptococci	Primary Water Quality Criteria for bathing water
River Godavari Dharmapuri(V&M), Jagtial District, (Pushkar ghat). District	2023 yearly average	5.8	7.72	1.71	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	2024 yearly average	5.6	7.95	1.36	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	Jan-25	6.2	7.89	1.0	<1.8	<1.8	Class-A Water used for drinking water without conventional treatment with disinfection
	Feb-25	6.1	8.12	1.1	<1.8	<1.8	Class-A Water used for drinking water without conventional treatment with disinfection
	March-25	5.7	7.80	1.4	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	April-25	6.2	7.84	1.6	<1.8	<1.8	Class-A Water used for drinking water

							without conventional treatment with disinfection
	May-25	6.1	7.91	1.0	<1.8	<1.8	Class-A Water used for drinking water without conventional treatment with disinfection

Name of the location/ Station	Month/ Year	DO (mg/ L)	pH	BOD (mg/ L)	Fecal Coliform (MPN/ 100ml)	Faecal streptococci	Primary Water Quality Criteria for bathing water
River Godavari Rayapatnam after Dharmapuri Jagtial District,(Pushkar ghat). District	2023 yearly average	5.7	7.71	1.71	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	2024 yearly average	5.5	8.04	1.36	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	Jan-25	6.0	7.96	1.0	<1.8	<1.8	Class-A Water used for drinking water without conventional treatment with disinfection
	Feb-25	5.8	8.22	1.3	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	March-25	6.1	7.77	1.2	<1.8	<1.8	Class-A Water used for drinking water without conventional treatment with disinfection
	April-25	5.6	8.3	1.4	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	May-25	5.9	7.72	1.2	<1.8	<1.8	Class-B Water used for organized outdoor bathing

Name of the location/ Station	Month/ Year	DO (mg/ L)	pH	BOD (mg/ L)	Fecal Coliform (MPN/ 100ml)	Faecal streptococci	Primary Water Quality Criteria for bathing water

River Godavari at Kotilingala (V), Velgatoor(M), Jagtial District, (Pushkar ghat). District	2023 yearly average	5.4	7.74	1.77	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	2024 yearly average	5.7	7.98	1.33	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	Jan-25	6.1	8.02	1.0	<1.8	<1.8	Class-A Water used for drinking water without conventional treatment with disinfection
	Feb-25	5.9	8.10	1.0	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	March-25	5.9	7.65	1.0	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	April-25	5.8	7.81	1.6	<1.8	<1.8	Class-B Water used for organized outdoor bathing
	May-25	6.0	7.59	1.2	<1.8	<1.8	Class-A Water used for drinking water without conventional treatment with disinfection

Name of the location/ Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100 ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
Station code no: 2361 River Godavari at Mancherial Near Railway Bridge before confluence of Rallavagu, Goliwada(V) Antharg aon	2023 yearly average	6.0	7.74	497	2	33	0.0	0.50		**A** (Drinking Water Source without conventional treatment but after disinfection)
	2024 yearly average	6.2	8.1	549	1.4	35	-	0.5	-	**A** (Drinking Water Source without conventional treatment but after

(M), Peddapalli District										disinfection)
	Jan-25	6.4	8.56	510	1.0	46		0.5	NA	**C** (Drinking water source after conventional treatment and disinfection)
	Feb-25	6.2	8.24	548	1.8	39	NA	0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	March-25	6.1	8.24	416	1.6	26		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	April-25	6.1	8.28	542	1.0	46		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	May-25	6.1	8.33	560	1.0	32		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)

Name of the location/ Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated

						/100 ml)				Best Use Water Quality criteria)
Station code no: 0013 River Godavari at Mancherial Goliwada(V) Antharg aon (M), Peddapalli District	2023 yearly average	5.9	7.78	502	2	31	0.0	0.46	-	**B** (Outdoor Bathing (Organised)
	2024 yearly average	6.2	8.0	583	1.4	66	-	0.5	-	**B** (Outdoor Bathing (Organised)
	Jan-25	6.4	8.42	543	1.2	49		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	Feb-25	6.2	8.08	551	1.8	46	NA	0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	March-25	6.1	7.54	587	1.8	34		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	April-25	6.1	8.47	545	1.1	40		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	May-25	6.1	8.25	560	1.1	26		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)

Name of the location / Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN /100 ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)

Station code no: 2364	2023 yearly average	5.9	7.64	543	1.8	33	0.0	0.53	-	**B** (Outdoor Bathing (Organised)
River Godavari at Ramagundam Upstream –Near Dam Lingapur (V), Antharg aon (M), Peddapalli District	2024 yearly average	6.2	8.0	850	1.4	43	-	0.5	-	**A** (Drinking Water Source without conventional treatment but after disinfection)
	Jan-25	6.4	8.50	542	1.0	47		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	Feb-25	6.1	8.23	1191	2.0	46	NA	0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	March-25	6.1	7.68	572	1.2	34		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	April-25	6.1	8.32	544	1.2	33		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	May-25	6.1	8.37	552	1.1	33		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)

Name of the location/ Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100 ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
Station code no: 2362 D/s of River Godavari at Ramagundam near FCI intake well, Ramagundam (M), Peddapalli District	2023 yearly average	5.9	7.75	503	2	33	0.0	0.50	-	**B** (Outdoor Bathing (Organised)
	2024 yearly average	6.1	8.0	779	1.5	41	-	0.5	-	**A** (Drinking Water Source without conventional treatment but after disinfection)
	Jan-25	6.4	8.47	859	1.0	33		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	Feb-25	6.2	7.58	892	1.8	33	NA	0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	March-25	6.0	7.38	992	1.8	40		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	April-25	6.0	7.69	1080	2.0	47		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	May-25	6.0	7.19	954	1.2	26		0.5	NA	**A** (Drinking Water Source without conventional treatment

										but after disinfection)

Name of the location/ Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100 ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
Station code no: 2363 River Godavari at godavarighani near bathing ghat Ramagundam (M), Peddapalli District	2023 yearly average	5.8	7.56	507	2	34	0.0	0.50	5.8	**B** (Outdoor Bathing (Organised)
	2024 yearly average	6.1	7.8	797	1.7	39	-	0.5	-	**A** (Drinking Water Source without conventional treatment but after disinfection)
	Jan-25	6.3	8.49	868	1.2	47		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	Feb-25	6.2	7.71	889	2.0	49	NA	0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	March-25	6.0	7.35	988	1.8	46		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	April-25	6.0	7.77	1070	2.0	49		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
		6.0	7.2	953	1.2	32		0.5	NA	**A**

	May-25		3							(Drinking Water Source without conventional treatment but after disinfection)

Name of the location/ Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100 ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
Station code no: 5497 River Godavari D/S after confluence of Ramagundam fertilizer and chemicals ltd (RFCL), Ramagundam (M), Peddapalli District	2023 yearly average	5.7	7.14	659	2	38	0.0	0.50		**B** (Outdoor Bathing (Organised)
	2024 yearly average	5.7	7.5	1058	2.1	108	-	0.5	-	**B** (Outdoor Bathing (Organised)
	Jan-25	6.0	6.09	1754	2.2	110		0.5	NA	**C** (Drinking water source after conventional treatment and disinfection)
	Feb-25	6.2	7.39	1588	2.2	94	NA	0.5	NA	**B** (Outdoor Bathing (Organised
	March-25	6.1	7.90	1555	1.8	240		0.5	NA	**B** (Outdoor Bathing (Organised
	April-25	6.0	7.43	1574	1.4	94		0.5	NA	**B** (Outdoor Bathing (Organised
	May-25	5.9	6.61	1525	3.0	70		0.5	NA	**B** (Outdoor Bathing (Organised

Name of the location/ Station	Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100 ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)

Station code no: 2356 River Godavari downstream of Ramagundam at Manthani, Manthani (M), Peddapalli District	2023 yearly average	5.9	7.74	545	1.6	35	0.0	0.50	5.9	**B** (Outdoor Bathing (Organised)
	2024 yearly average	6.1	8.1	820	1.6	43	-	0.5	-	**A** (Drinking Water Source without conventional treatment but after disinfection)
	Jan-25	6.4	8.46	864	1.0	58		0.5	NA	**B** (Outdoor Bathing (Organised)
	Feb-25	6.1	7.75	1317	2.0	47	NA	0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	March-25	6.0	7.66	1500	2.0	70		0.5	NA	**B** (Outdoor Bathing (Organised
	April-25	6.0	8.08	1266	1.2	39		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)
	May-25	6.0	8.46	1367	1.2	49		0.5	NA	**A** (Drinking Water Source without conventional treatment but after disinfection)

It is to further submit that BOD ranges (Max –Min) from January, 2023 to May, 2025 in above ten stations are tabulated as below:

S.No	**Name of the Station**	**BOD Values ranges (Max-Min) from Jan,2023 to May,2025 (mg/L)**
1	River Godavari at Dharmapuri (V&M), Jagtial District, (Pushkar ghat).	1.0-1.7

2	River Godavari at Rayapatnam after Dharmapuri, Jagitial (D), (Pushkar ghat)	1.0-1.7
3	River Godavari at Kotilingala (V), Velgatoor(M), Jagitial (D), (Pushkar ghat)	1.0-1.7
4	River Godavari at Mancherial Railway Bridge before confluence of Rallavagu, Goliwada (V), Anthargaon (M), Peddapalli District.	1.0-2.0
5	River Godavari at Mancherial Railway Bridge, Goliwada (V), Anthargoan (M), Peddapalli District.	1.1-2.0
6	River Godavari at Ramagundam Upstream, Lingapur (V), Anthargaon (M), Peddapalli District.	1.1-2.0
7	River Godavari at Ramagundam near FCI intake well, Ramagundam (M), Peddapalli District.	1.0-2.0
8	River Godavari downstream at S.C.Co. Ltd intake well (bathing ghat), Ramagundam (M), Peddapalli District.	1.2-2.0
9	River Godavari D/S after confluence of Ramagundam fertilizer and chemicals ltd (RFCL), discharge into river, Ramagundam (M), Peddapalli District.	1.4-3.0
10	River Godavari downstream of Ramagundam at Manthani, Manthani (M), Peddapalli District.	1.0-2.0

Based on the above analysis reports, the Godavari river water at aforesaid ten locations was classified as 'B' (i.e., water can be used for outdoor bathing organized) of CPCB designated Best use Water Quality Criteria.

3. <u>Regional office Warangal:</u>

The RO, Warangal is monitoring the River Godavari under National Water quality Monitoring Programme (NWMP) and collecting water samples on monthly basis at the following points:

- River Godavari at Kaleshwaram, Jayashankar Bhupalapally District.
- U/s of River Godavari at Kamalapur (V) at M/s.AP Rayons Ltd., intake well, Mulugu District.
- D/s of River Godavari at Kamalapur (V) at M/s.AP Rayons Ltd., discharge point, Mulugu District.

The annual average results of the water samples collected at above locations for the year 2024 are as follows:

Station Code & Location

1. 4662 - River godavariKaleshwaram
2. 2365 - U/s of River Godavari at Kamalapur (V) at M/s.APRayons Ltd., intake well
3. 2366 - D/s of River Godavari at Kamalapur (V) at M/s.APRayons Ltd., discharge point

Station code	4662	2365	2366	CPCB Water Quality Criteria				
				Class-A	Class-B	Class-C	Class-D	Class-E

pH	7.9	8.0	8.0	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.5-8.5
DO (mg/L)	6.3	6.2	6.3	≥6.0	≥5.0	≥4.0	≥4.0	-
Conductivity (mS/cm)	474	347	343	-	-	-	-	2250 Max
BOD (mg/L)	1.3	1.2	1.2	<2.0	<3.0	<3.0	-	-
Nitrate	1.3	0.7	0.7					
Nitrite-N (mg/L)	-	-	-					
Fecal Coliform (MPN/100ml)	4.3	-	-					
Total Coliform (MPN/100ml)	31	26	32	≤50	≤500	≤5000	-	-
Faecal streptococci	-	-	-					
Saprobity index	-	-	-					
Diversity index	-	-	-					
P/R Ratio	-	-	-					
Turbidity (NTU)	10.3	10.8	11.2					
Phen-Alk. (mg/L)	5.0	5.0	5.3					
Total Alk. (mg/L)	119	89	94					
Chloride (mg/L)	52	41	37					
COD (mg/L)	16	11	13					
TKN (mg/L)	2	2	2					
Ammonia	0.4	0.4	0.4					
Free Ammonia (mg/L)	-	-	-				≤1.2	
Hardness (mg/L)	134	99	101					
Calcium as Ca+2(mg/L)	29	22	21					
Calcium Carbonate as CaCO3	73	55	54					
Magnesium as Mg+2(mg/L)	15	11	11					
Magnesium Carbonate as CaCO3	61	42	46					
Sulphate (mg/L)	33	22	21					
Sodium (mg/L)	-	-	-					
TDS (mg/L)	293	213	213					
TFS (mg/L)	186	138	135					
TSS (mg/L)	12.9	12.6	12.6					
Total Phosphate (mg/L)	0.7	0.6	0.4					
Ortho Phosphate (mg/L)	-	-	-					
Boron (mg/L)	0.5	0.5	0.5					2
Potassium (mg/L)	-	-	-					
Fluoride (mg/L)	0.5	0.4	0.4					
Sodium %	-	-	-					
SAR	-	-	-					Max 26

CPCB Water Quality Criteria:

Class A: Drinking WaterSource without conventional treatment but after disinfection.

Class B: Outdoor bathing (Organised).

Class C: Drinking water source after conventional treatment and disinfection.

Class D: Propagation of Wild life and Fisheries.

Class E: Irrigation, Industrial Cooling, Controlled Waste disposal.

As per the analysis reports, the water quality samples collected from River Godavari at above mentioned locations falls under Class –A, which is suitable for Drinking Water Source without conventional treatment but after disinfection as per the CPCB water quality criteria.

4. <u>Regional Office Kothagudem:</u>

The Regional office, Kothagudem is monitoring 03 no. of locations under NWMP on the mainstream of Godavari River to assess the water quality and the samples are being collected by this office on monthly basis from the following locations/stations.

- Sampling points located in river Godavari main stream (upstream to downstream):-
  - Station Code no : 2367 - Upstream of River Godavari at Bhadrachalam Bathing Ghat (NWMP Location).
  - Station Code no : 2368 - Down stream of River Godavari at Bhadrachalam Bathing Ghat , (NWMP Location).
  - Station Code no : 2369 - River Godavari at Burgamphad after confluence of M/s ITC Ltd – PSPD effluents discharged (NWMP Location).

The analysis reports of above locations for the period from January 2023 to May, 2025 were taken into consideration for analyzing water quality based on CPCB Designated Best Use Water Quality Criteria and are submitted below:-

i. Upstream of River Godavari at Bhadrachalam (V&M), Bhadradri Kothagudem district:-

Month/ Year	DO (mg/ L)	pH	Conductivity (mS/ cm)	BOD (mg /L)	Total Coliform (MPN/ 100ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
2023 yearly average	6.0	7.74	396	1.5	31	-	0.50	-	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
2024 yearly average	6.2	7.9	408	1.2	37	-	0.5	-	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
Jan-25	6.4	8.45	351	1.0	47	--	0.5	--	Class **A** (Drinking Water Source without

									conventional treatment but after disinfection)
Feb-25	6.3	8.24	353	1.4	39	--	0.5	--	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
March-25	6.2	7.79	382	1.6	345	--	0.5	--	Class **B** (Outdoor bathing – Organized)
April-25	6.1	8.55	417	1.0	27	--	0.5	--	Class **C** (Drinking Water Source after conventional treatment and disinfection)
May-25	6.1	7.96	441	1.0	34	--	0.5	--	Class **A** (Drinking Water Source without conventional treatment but after disinfection)

ii. Down stream of River Godavari at Bathing Ghat , Bhadrachalam:-

Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
2023 yearly average	5.9	7.62	358	1.7	35	0.0	0.50	-	Class **B** (Outdoor bathing - Organised)
2024 yearly average	6.2	7.9	409	1.3	39	-	0.5	-	Class **A** (Drinking Water Source without conventional treatment but after disinfection)

Jan-25	6.4	7.74	362	1.1	46		0.5	NA	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
Feb-25	6.2	8.24	353	1.4	39	NA	0.5	NA	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
March-25	6.1	7.72.	378	1.8	27		0.5	NA	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
April-25	6.0	8.54	416	1.2	46		0.5	NA	Class **C** (Drinking Water Source after conventional treatment and disinfection)
May-25	6.0	8.21	440	1.4	39		0.5	NA	Class **A** (Drinking Water Source without conventional treatment but after disinfection)

iii. River Godavari at Burgamphad after confluence of M/s ITC Ltd – PSPD effluents discharged:-

Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm	BOD (mg/L)	Total Coliform (MPN/100ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designate

			)						d Best Use Water Quality criteria)
2023 yearly average	5.8	7.63	425	1.8	53	--	0.50	--	Class **B** (Outdoor bathing - Organized)
2024 yearly average	6.2	7.6	496	1.3	40	--	0.5	--	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
Jan-25	6.4	8.36	488	1.1	40	--	0.5	--	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
Feb-25	6.2	7.94	344	1.8	46	--	0.5	--	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
March-25	6.0	7.58	481	2.0	39	--	0.5	--	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
April-25	6.0	7.33	1164	1.4	32	--	0.5	--	Class **A** (Drinking Water Source without conventional treatment but after disinfectio

									n)
May-25	6.0	7.48	624	1.0	47	--	0.5	--	Class **A** (Drinking Water Source without conventional treatment but after disinfection)

It is to further submit that the Regional Office, Kothagudem is collecting samples from River Kinnerasani (Tributary of Godavari River) and other streams located in the drainage basin of river Godavari on monthly basis under NWMP. The locations / stations are submitted as follows:-

i. Station Code no : 3080 - Upstream of Karakavagu at Paloncha (NWMP Location).

ii. Station Code no : 3081 - Down stream of Karakavagu at Paloncha (NWMP Location).

iii. Station Code no : 2372 - River Kinnerasani after confluence with M/s K.T.P.S. Ash pond effluents at Nagaram Bridge (NWMP Location).

The analysis reports of above locations for the period from January 2023 to May, 2025 were taken into consideration for analyzing water quality based on CPCB Designated Best Use Water Quality Criteria and are submitted below:-

i. **Upstream of Karakavagu at Paloncha:-**

Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
2023 yearly average	5.8	7.81	638	1.5	31	--	0.50	--	Class **B** (Outdoor bathing - Organized)
2024 yearly average	5.9	7.8	585	1.3	31	-	0.5	-	Class **B** (Outdoor bathing - Organized)

Jan-25	6.3	8.75	573	1.0	33		0.5	NA	Class C (Drinking water source after conventional treatment and disinfection)
Feb-25	6.0	8.21	466	1.6	33	NA	0.5	NA	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
March-25	5.6	7.65	460	1.2	27		0.5	NA	Class **B** (Outdoor bathing - Organized)
April-25	5.9	7.77	423	1.4	21		0.5	NA	Class **B** (Outdoor bathing - Organized)
May-25	5.4	7.79	426	1.0	39		0.5	NA	Class **B** (Outdoor bathing - Organized)

ii. **Down stream of Karakavagu at Paloncha:-**

Month/ Year	DO (mg /L)	pH	Conductivity (mS/ cm)	BOD (mg/ L)	Total Coliform (MPN/100ml)	Free Ammonia (mg/ L)	Boron (mg/ L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
2023 yearly average	5.7	7.93	512	1.7	28	0.0	0.50	-	Class **B** (Outdoor bathing - Organized)
2024 yearly average	5.8	7.9	514	1.5	34	-	0.5	-	Class **B** (Outdoor bathing - Organized)
Jan-25	6.1	8.06	486	1.2	46		0.5	NA	Class **A** (Drinking Water Source without

									conventional treatment but after disinfection)
Feb-25	6.0	8.36	480	1.8	39	NA	0.5	NA	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
March-25	5.1	7.86	458	2.0	32		0.5	NA	Class **B** (Outdoor bathing - Organized)
April-25	5.6	8.02	458	1.6	26		0.5	NA	Class **B** (Outdoor bathing - Organized)
May-25	5.2	8.55	444	1.2	33		0.5	NA	Class **B** (Outdoor bathing - Organized)

iii. **River Kinnerasani after confluence with M/s K.T.P.S. Ash pond effluents at Nagaram Bridge.**

Month/ Year	DO (mg/L)	pH	Conductivity (mS/cm)	BOD (mg/L)	Total Coliform (MPN/100ml)	Free Ammonia (mg/L)	Boron (mg/L)	SAR	Class of Water (As per CPCB Designated Best Use Water Quality criteria)
2023 yearly average	5.8	7.88	467	1.5	35	0.0	0.50	-	Class **B** (Outdoor bathing - Organized)
2024 yearly average	6.0	8.1	482	1.5	34	-	0.5	-	Class **A** (Drinking Water Source without conventional treatment but after disinfection)

Jan-25	6.3	8.24	497	1.0	49		0.5	NA	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
Feb-25	6.0	7.83	520	1.8	33	NA	0.5	NA	Class **A** (Drinking Water Source without conventional treatment but after disinfection)
March-25	5.9	7.81	529	2.2	33		0.5	NA	Class **B** (Outdoor bathing - Organized)
April-25	5.8	7.62	499	1.6	22		0.5	NA	Class **B** (Outdoor bathing - Organized)
May-25	5.0	8.04	467	2.0	46		0.5	NA	Class **B** (Outdoor bathing - Organized)

Based on the above analysis reports, the River Kinnerasani water and the other stream i.e., Karakavagu is falls under Class A (Drinking Water source without conventional treatment but after disinfection) & Class B (Outdoor bathing – Organized), designated for Best-Use as per CPCB Designated Best Use Water Quality Criteria.

Based on the analysis data carried out at NWMP and Bathing stations located along River Godavari Stretch the water quality of River Godavari falls mostly under Class-B which is designated for best use for Outdoor bathing as per CPCB classification of water use.

It is to further submit that the Board is regularly monitoring the industries located along the River Godavari stretch to ensure that only treated water is discharged into River Godavari after meeting the prescribed standards.

Place: Hyderabad.

Date: 02-01-2026.

MEMBER SECRETARY

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

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Annexure – I

తెలంగాణ రాష్ట్రం
Telangana State

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (FRESH)

Consent Order No: 210523004209 **Date :07.06.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Ramagundam Fertilizers and Chemicals Ltd.,(Joint venture company of EIL, NFL & FCIL), Fertilizer City, Ramagundam (M), Peddapalli District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Process & Washing (Ammonia & Urea Plant including Flare seal effluent)	1320 KLD	After treatment in ETP ,treated effluents will be stored in Guard pond / Holding pond. The treated effluent shall be used for cooling tower ,green belt development. Excess treated water shall be discharged into River Godavari **
2	Cooling Tower bleed off	4680 KLD	
3	Domestic	240KLD	After treatment in STP, shall be used for gardening within the industry premises.

****The excess treated water discharge into the River Godavari shall not exceed 250 m^3/hr after meeting the standards.**

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to Ammonia plant primary reformer
2.	Attached to Heat recovery Steam generator (HRSG) of capacity 125 MTPH
3.	Attached to NG/RLNG fired 27.5 MW gas turbine
4.	Attached to Urea Prilling Tower
5.	Attached to Waste gases flares (front end, back end & ammonia)
6.	Attached to process emissions (Urea process dust)
7.	Attached to Utility Boiler of capacity 85 T/Hr
8.	Attached to DG Sets of capacity 2X1.8 MVA

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iii) HW Authorisation No. 210523004209 Date :07.06.2021

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. Ramagundam Fertilizers and Chemicals Ltd.,(Joint venture company of EIL, NFL & FCIL), Fertilizer City, Ramagundam (M), Peddapalli District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

1. HAZARDOUS WASTES WITH DISPOSAL OPTION:

Sl. No.	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	ETP sludge	35.3 of Schedule – I	20 T/month	Shall be sent to TSDF, Dundigal

2. HAZARDOUS WASTES WITH RECYCLING OPTION :

Sl. No.	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	Spent Catalyst	18.1 of Schedule-I	1300 TPA	To manufacturers for regeneration/recovery.
2.	Waste Oil	5.1 of Schedule - I	5 T/month	Authorized Re-processors / Recyclers.

This consent order is valid for manufacturing the following products along with quantities mentioned therein.

Sl.No.	Products	Capacity
1	Ammonia	2200 MTPD
2	Prilled Urea (Neem Coated)	3850 MTPD(Bagging capacity-4235 MTPD)
3	Captive Power Plant	27.5 MW (Gas Turbine Generator (GTG)+Heat Recovery Steam Generator (HRSG)/Boiler)
	By-Product	
1	CO_2	2,900 MTPD

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31st March,2026.

Sd/-
MEMBER SECRETARY

To
M/s. Ramagundam Fertilizers and Chemicals Ltd.,
(Joint venture company of EIL, NFL & FCIL),
PO: Fertilizer City, Ramagundam (M),
Peddapalli District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

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SCHEDULE-A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).

2. This order is issued in line with EC dt 16.10.2015, Board's CFE order dt. 13.01.2016. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions EC dt 16.10.2015,CFE order dt. 13.01.2016 is still applicable.

3. The project occupier should immediately submit the revised application for consent to this Board in the event of any change in the building and site specifications, quantity of trade effluents & quantity of emissions etc.

4. The applicant should not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and should not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.

5. The applicant should, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production should be stopped.

6. Any up-set condition in the project, which results in increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur should forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.

7. In case of such episodal discharges / emissions mentioned in item 5 above, the project should take immediate action to bring down the discharge / emission below the limits prescribed in this order.

8. A good housekeeping should be maintained in the premises. All hoods, pipes, valves, sewers and drains should be leak proof. Floor washings should be admitted into the effluent collection system only and should not be allowed to find their way into storm drains or open areas.

9. a) The project should carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this Order at regular intervals.

   b) The project should maintain following records for access to the Board, whenever required.
      1. Analysis reports of waste water/ emissions.
      2. Log book for operation of pollution control systems.
      3. Inspection book

10. Separate power connection with energy meter should be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment should be maintained separately.

11. The applicant should comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant should be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

12. The project is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes should be followed.

14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed.

15. The occupier should educate the workers and nearby public of possible accidents and remedial measures.

16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case should be held responsible.

17. The occupier should prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

18. Packaging, labeling and transportation of Hazardous Wastes should be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling should be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.

19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

20. No Hazardous Wastes should be mixed with any other wastes or should be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.

21. If MS/HDPE bags or drums are used for storing Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

22. The project should comply with the provisions of Batteries (Management & Handling) Rules, 2001.

23. The project should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board should provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board should display waste water, air emissions and solid waste generated within the factory premises

24. The applicant should exhibit the Consent & HW Authorisation order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

25. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act,.1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

26. The authorisation issued under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and its amendments thereof, should comply with the provision of the Environment (Protection) Act, 1986.

SCHEDULE-B

1. The source of water is Godavari River from Sripada Yellampalli Barrage, the total fresh Water Consumption shall not exceed 30,500 KLD.

Sl. No.	Purpose	Quantity (KLD)
1	Process and washing including fire water	6480.0
2	Cooling water makeup	23540.0
3	Domestic	480.0
	Total	30,500.0 KLD

Efforts shall be made to bring down water consumption upto 6 m3/MT urea production or as per CPCB guidelines as stipulated in EC order dt.16.10.2015.

2. The treated effluents discharged (Not more than 250m3/h) should not contain constituents in excess of the tolerance limits prescribed below.

Outlet No.	Parameter	Limiting Standards
1&2	pH	6.5 – 8.5
	Ammonical nitrogen (as N)	50mg/l
	Free ammonical nitrogen	2.0mg/l
	Total kjeldahl nitrogen (TKN)	75mg/l
	Nitrate nitrogen	10 mg/l
	Cyanide (as CN)	0.1mg/l
	Vanadium as V	0.2 mg/l
	Arsenic (as As)	0.2 mg/l
	Phosphate as P	5 mg/l
	Oil &grease	10mg/l
	Suspended solids	100 mg/l
	Fluoride as F	10 mg/l
	Chromium Hexavalent (as Cr^{+6})	0.1 mg/l
	Chromium (total) (as Cr)	2 mg/l
	BOD	30 mg/l
	COD	250 mg/l

3. The Treated Effluent Discharged shall not exceed the following prescribed standards.

Outlet No.	Parameter	Limiting Standards
3	pH	5.5 – 9.0
	Total Suspended Solids (TSS)	100 mg/l
	Oil & Grease	10 mg/l
	BOD (3 days at 27^0C)	30 mg/l
	Chemical Oxygen Demand (COD)	250 mg/l
	Total Dissolved Solids(TDS)	2100 mg/l

4. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1.	Attached to Ammonia plant primary reformer	SPM NOx	50 mg/Nm3* 400 mg/Nm3
2.	Attached to Heat recovery Steam generator (HRSG) of capacity 125 MTPH	SPM NOx	10 mg/Nm3 400 mg/Nm3
3.	Attached to NG/RLNG fired 27.5 MW gas turbine	SPM NOx	10 mg/Nm3 400 mg/Nm3
4.	Attached to Urea Prilling Tower	SPM Ammonia	50 mg/Nm3* 150 mg/Nm3

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5.	Attached to Waste gases flares (front end, back end & ammonia)	--	--
6.	Attached to process emissions (Urea process dust)	SPM	50 mg/Nm3*
7.	Attached to Utility Boiler of capacity 85 T/Hr	SPM NOx	10 mg/Nm3 400 mg/Nm3
8.	Attached to DG set	SPM	115 mg/Nm3

*Total emission of 0.5 kg/ tonne of product.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

   Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
   Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee Rs. 1,35,00,000/-upto31.03.2026.

8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

9. The industry shall provide digital flow meters with totalizers at inlet & outlet of ETP and outlet of guard ponds and also maintain the records of the readings.

10. The industry shall provide online effluent monitoring system for the parameters pH, flow, Ammonial Nitrogen as per CPCB directions and the same shall be connected to the CPCB & TSPCB servers within one month.

11. Floor washing, Boiler & Cooling blow down shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.

12. The industry shall not discharge any wastewater, effluent, etc. outside the industry premises under any circumstances.

13. The industry shall isolate production, effluent treatment and hazardous waste storage & handling area from storm water drains. The industry shall ensure that effluents/ spillages do not mix with storm water to avoid contamination of rain water

14. The industry shall provide / maintain online monitoring system for the stacks for the parameter particulate matter, NOx, SOx, Ammonia as per CPCB directions and the same shall be connected to the CPCB & TSPCB servers within three months.

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15. The Industry shall provide / maintain Purge Gas Recovery Unit to recover ammonia. In case of tripping of purge gas recovery system, the gases after ammonia absorption shall be burnt in the boiler.

16. The industry shall install online Ammonia Analyzer for the prill tower to monitor the concentration of Ammonia.

17. The industry shall provide / maintain online CAAQM Stations within the plant as per the specifications of CPCB for online monitoring of SPM, RSPM, SO2, NOx & Ammonia and the same shall be connected to the TSPCB website within three months.

18. The industry shall construct separate storm water drains, No effluents shall be discharged into the storm water drains.

19. The drums & bags of chemicals / solvents / in process goods / waste material etc., shall be stored on elevated platform in a closed shed with dyke walls and spillage collection system.

20. The industry shall implement adequate measures to control all fugitive emissions from the plant.

21. The industry shall take all necessary measures to control process emissions from the plant.

22. The industry shall take precautions during the emitting of Hydro carbons / Ammonia Vapors to the flare stack during the start up and plant tripping.

23. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste.

24. The industry shall inventorise the storage quantities of hazardous chemical (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored / Handling in the premises as defined in the Management of Storage, import of Hazardous Chemicals (MSIHC) Rules, 1989.

25. The industry shall submit a fresh Bank Guarantee of Rs 25 Lakhs with a validity period of one year within a week towards the compliance of the Board directions and revalidate the same before its expiry till further orders from the Board. The BG will be forfeited if the industry fails to comply with the Board conditions and directions.

26. The industry shall develop /maintain greenbelt as per the CFE order.

27. The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.

28. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.

29. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.

30. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board. The industry shall monitor work place online ammonia levels with online sensors for the Prill tower in urea plant and maintain records. The industry shall submit concentration levels of Ammonia monitored by industry through sensors every month to EE, RO, Ramagundam.

31. The industry shall ensure that there are no leaks in any unit operations and unit processes

32. The industry shall maintain and monitor piezo wells and submit trends every 6 months to the RO, Ramagundam.

33. The industry shall operate bulk handling mechanism like telescopic chute system at all raw material storage ware houses and ensure that there shall not be fugitive emissions from the raw material handling warehouses.

(43)

34. The industry shall maintain records for water consumption ,waste water generation quantity ,treatment & disposal ,stack monitoring, ambient air monitoring and noise monitoring. They shall submit the monthly monitoring reports to RO Ramagundam.

35. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.

    i) Daily production details.
    ii) Quantity of Effluents generated, treated and disposed.
    iii) Log Books for pollution control systems.
    iv) Daily solid waste generated and disposed

    (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.

36. The industry shall comply with Task Force directions issued by the Board from time to time.

37. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

38. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE – C
[see rule 6(2)]
[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management. Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

6. The industry shall dispose of e-waste to the authorized traders/ recyclers only.

(44)

7. The industry shall maintain good housekeeping.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Ramagundam Fertilizers and Chemicals Ltd.,
(Joint venture company of EIL, NFL & FCIL),
PO: Fertilizer City, Ramagundam (M),
Peddapalli District

///T.C.F.B.O///

BVB Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

(45)

Annexure - II

తెలంగాణ రాష్ట్రం Telangana State	TELANGANA STATE POLLUTION CONTROL BOARD PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE, SANATHNAGAR, HYDERABAD - 500 018	Phone: 23887500 Fax: 040 – 23815631 Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (RENEWAL)
RED CATEGORY

Consent Order No: 20234525723 16/08/2023

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2008 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. National Thermal Power Corporation Limited-RSTPS, Jyothinagar, Ramagundam, Peddapalli District (hereinafter referred to as 'the Applicant / Industry') and the industry is authorized to operate and to discharge the Effluents and the quantity of Emissions from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Description of Outlet	Max Daily Discharge (KLD)	Point of Disposal
1.	Process and cooling effluents after treatment	43,360*	After treatment, shall be discharged into River Godavari, after meeting the discharge standard stipulated at\ Schedule -B.
2.	Ash Pond decanted water	99,080	Re-circulated / reuse
3.	Domestic effluents after treatment	9,000	After treatment in STP of 3.5 MLD capacity, shall be used for on land for irrigation after meeting the standard stipulated at Schedule - B.

**The industry shall reduce the discharge upto 10% of 43,360 KLD annually to River Godavari. During maintenance / shutdown and exceptional case are allowed to discharge 43,360 KLD to River Godavari.*

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to Coal fired boilers of Unit -I, II & III of capacity 3 x 670 TPH
2	Attached to Coal fired boilers of Unit –IV of capacity 1 X 1725 TPH

3	Attached to Coal fired boiler of Unit – V of capacity 1 X 1725 TPH
4	Attached to Coal fired boiler of Unit – VI of capacity 1 X 1725 TPH
5	Attached to Coal fired boiler of Unit -VII of capacity 1 X 1675 TPH
6	Attached to DG sets of capacity 2 x 625 KVA + 3 x 750 KVA + 1500 KVA

iii) HW Authorisation No. 20234525723 16/08/2023

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. National Thermal Power Corporation Limited- RSTPS, Jyothinagar, Ramagundam, Peddapalli District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

Hazardous wastes with disposal option:

S. No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1.	Toxic metal containing residue from used ion exchange material in water purification	34.2 of Schedule – I	4.46 KL/annum	Shall be send to cement plants for co-processing / incineration at TSDF/AFR facility.
2.	Used resins	34.2 of Schedule – I	4.4 KL/annum	
3.	X Ray Fixer Solution	28.1 of Schedule – I	100 Lt/annum	Shall be send to cement plants for co-processing / incineration at TSDF/AFR facility.
4.	Asbestos Scrap (Old Asbestos sheets)	15.2 of Schedule – I	200 MT / annum	Shall be disposed to TSDF for landfill
5.	Oil Soaked fuller's earth	33.2 of Schedule – I	4.0 MT/ annum	Shall be send to cement plants for co-processing
6.	Filters contaminated with oil (Used Oil filters / Used Air filters)	3.3 of Schedule – I	250 No.s/ Year	Shall be disposed to authorized recyclers / to TSDF
7.	Contaminated cotton rags or other cleaning Materials (Used Silo Filter bags)	33.2 of Schedule – I	144 No.s/ year	Shall be disposed to authorized cement industries for co-processing / AFR Facility for pre processing / TSDF
8.	Contaminated cotton rages or other cleaning Materials (Filter bags contaminated with FRF or mixed with water etc.)	33.2 of Schedule – I	1 MTPA	
9.	Spent Activated Carbon	36.2 of Schedule – I	5 MTPA	
10.	Used Insulation Material (Glass Wool/Mineral Wool)	–	200 MTPA	
11.	Silica Gel	–	1 MTPA	

- **Hazardous wastes with recycle option:**

Sl. No.	Name of the Hazardous Waste	Stream	Quantity	Recycling Option
1.	Spent oil, Hydraulic oil, transformer oil, used lube oil	5.1 of Schedule – I	150 KLPA	Disposed to Authorized Re-Processors / Re – Cyclers of waste oil
2.	Detoxified containers & container liners of Hazardous waste and hazardous chemicals	33.3 of Schedule – I	500 No/month	Disposed to outside agencies after complete detoxification
3.	Used oil grease drums	33.3 of Schedule – I	500 No/annum	Disposed to outside agencies after complete detoxification
4.	Waste Oil	5.1 of Schedule – I	100 KL / annum	Shall be disposed to authorized re-processing / recyclers
5.	HFO tank sludge	2.2 of Schedule – I	300 KL / annum	
6.	Insulated Copper Cable	7 of Schedule – I	100 MT / annum	Shall be disposed to authorized recyclers

This consent order is valid for generation of power along with quantity as mentioned below only.

S. No	Products	Quantity
1.	Thermal Power Generation	2600 MW (3X200 + 3X500 + 500)

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made there under and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 30.06.2028.

KRISHNA ADITYA SRIRAMSETTI, MS(KAS), O/o MEMBER SECRETARY-TSPCB

MEMBER SECRETARY

To
M/s. National Thermal Power Corporation Limited,
RSTPS, Jyothinagar, Ramagundam,
Peddapalli District.

16/08/2023

SENIOR ENVIRONMENTAL ENGINEER
Telangana State Pollution Control Board,
Paryavaran Bhavan, A-3, Industrial Estate
Sanathnagar, Hyderabad-500 018

(48)

File No.TSPCB-TECH/CFO/209/2023-TECHNICAL-TSPCB

SCHEDULE–A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).
2. This order is issued in line with Board's CFO & HWA (renewal) order dt. 20.07.2022. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA (renewal) order dt. 20.07.2022 still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE–B

1. The Water consumption shall not exceed 2,38,725 KLD.

S.No	Purpose	Quantity
1	Process, Cooling (make up)	2,20,573
2	Ash handling & Boiler Feed	6,292
3	DM Plant regeneration	340
4	Domestic	11,520
	Total	2,38,725 KLD

2. The Treated Effluent Discharged shall not exceed the following prescribed standards

Outlet No.	Parameter	Standards (mg/l except for pH and Temperature)
1	pH	6.5 – 8.5
	Temperature	not more than 5^0C higher than intake water
	Total Suspended Solids (TSS)	100 mg/l
	Oil & Grease	10 mg/l
	Free available chlorine	0.5 mg/l
	Copper (total)	1 mg/l
	Iron (total)	1 mg/l
	Zinc	1 mg/l
3	pH	6.5 – 8.5

	Total Suspended Solids (TSS)	200 mg/l
	Oil & Grease	10 mg/l
	BOD	100 mg/l

3. The Emission shall not exceed the following prescribed standards

Chimney No.		Parameter	Emission Standards
1	Attached to Coal fired boilers of Unit -I, II & III of capacity 3 x 670 TPH	Particulate Matter	100 mg/Nm3 *
		Sulphur Dioxide (SO2)	600 mg/Nm3*
		Oxides of Nitrogen(NOx)	600 mg/Nm3*
		Mercury (Hg)	0.03mg/Nm3*
2	Attached to Coal fired boilers of Unit –IV of capacity 1 X1725 TPH	Particulate Matter	100 mg/Nm^3
		Sulphur Dioxide (SO_2)	200 mg/Nm^3
		Oxides of Nitrogen (NO_x)	600 mg/Nm^3 *
		Mercury (Hg)	0.03 mg/Nm^3
3	Attached to Coal fired boiler of Unit – V of capacity 1 X1725 TPH	Particulate Matter	100 mg/Nm3*
		Sulphur Dioxide (SO2)	200 mg/Nm3*
		Oxides of Nitrogen(NOx)	600 mg/Nm3*
		Mercury (Hg)	0.03mg/Nm3*
4	Attached to Coal fired boiler of Unit – VI of capacity 1 X1725 TPH	Particulate Matter	100 mg/Nm3*
		Sulphur Dioxide (SO2)	200 mg/Nm3*
		Oxides of Nitrogen(NOx)	600 mg/Nm3*
		Mercury (Hg)	0.03mg/Nm3*
5	Attached to Coal fired boiler of capacity of Unit –VII of 1 X1675 TPH	Particulate Matter	50 mg/Nm3*
		Sulphur Dioxide (SO2)	200 mg/Nm3*
		Oxides of Nitrogen(NOx)	300 mg/Nm3*
		Mercury (Hg)	0.03 mg/Nm3*
6	Attached to DG sets of capacity 2 x 625 KVA + 3 x 750 KVA + 1500 KVA	SPM	115 mg/Nm3

*** As per the MOEF & CC Notifications dt: 07.12.2015 and 07.03.2016 The industry shall comply with the new emission standards for SPM, NOX,SOX with effect from 31.12.2017.**

4. The industry shall comply with the time bound action plan submitted by the industry vide letter dated 10.08.2023 .
5. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5

μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not manufacture any un-consented products or exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
6. The industry has paid CFO fee of Rs. 1,18,45,600/- for a period upto 30.06.2027.
7. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
8. The industry shall maintain separate water meters for recording water consumption for various purposes and also maintain daily records.
9. The industry shall maintain flow meters for recording wastewater generation and disposal and maintain daily records.
10. The industry shall maintain online stack monitoring system for boiler stack emissions and online effluent monitoring system & flow meter to sedimentation tank and connect the data to TSPCB server.
11. The industry shall install FGD system for all the stacks on or before December, 2024 as committed by the industry to meet the timelines given by MOEF&CC, GOI.
12. The industry shall maintain 3 CAAQM stations as per CPCB directions and connect the data to the TSPCB server.

13. The industry shall comply with Fly Ash Notification S.O.763 (E), Dt. 14.09.1999 and its amendments thereon.
14. The industry shall maintain dust suppression system at all fugitive dust generating points to meet the AAQM standards.
15. The industry shall provide APCE at all coal transfer points to avoid fugitive emissions.
16. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption
17. The industry shall provide and maintain Dry ash collection system and discard usage of ash ponds to eliminate risk of joining ash from the ponds to River Godavari.
18. The industry shall maintain ESP tripping details and log book for ESP operation and submit monthly report to RO, Ramagundam.
19. The industry shall maintain records for recording quantity of generation of ash, quantity of ash disposed to fly ash users, on daily basis and submit monthly reports to RO, Ramagundam
20. The industry shall develop and maintain greenbelt as per norms.
21. The industry shall submit time bound action plan for disposal of fly ash so as to comply with EC condition on fly ash utilization.
22. The industry shall provide water sprinklers at coal stock yard.

23. The industry shall reduce the specific water consumption upto maximum of 3.5 m^3 / MWh within a period of two years from the date of publication of the Notification issued by the Ministry of Environment, Forests & Climate Change, Govt. of India, vide

S.O. No. 3305 (E), dt.07.12.2015, under the Environment (Protection) Rules, 1986.

24. As per the Directions issued by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in Original Application (OA) No. 199 of 2014 vide Judgment dt. 22.12.2016, in the matter of Management of Municipal Solid Waste in Local Bodies, the industry shall buy and use Refused Derived Fuel (RDF) as fuel in the Power Plant, generated from the RDF Plants located within a 100 Km radius of their Power Plant."
25. The industry shall use raw (or) blended (or) beneficiated coal with ash content not exceeding 34%, & sulphur less than 0.58% on quarterly basis and comply with MOE&F Notification GSR 02 (E), dt. 02.01.2014.
26. The industry shall provide interlocking system for air pollution control equipments with raw materials feeding system so that the feeding of raw materials would be stopped incase the air pollution control equipments fails.
27. The industry shall improve housekeeping near ETP area and other working coal handling i.e., CHP area.
28. The industry shall establish appropriate RWH structure on the available up-stream portion of the plant site.
29. The industry shall comply with the directions issued by Task Force from time to time.
30. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
31. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The

industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good housekeeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Signed by Krishna Aditya Sriramsetti KRISHNA ADITYA SRIRAMSETTI, IAS(KAS), O/o MEMBER SECRETARY,TSPCB
Date: 16-06-2023, 12:16:56
Reason: Approved
MEMBER SECRETARY

To
M/s. National Thermal Power Corporation Limited,
RSTPS, Jyothinagar, Ramagundam,
Peddapalli District

16/06/2023
SENIOR ENVIRONMENTAL ENGINEER
Telangana State Pollution Control Board,
Paryavaran Bhavan, A-3, Industrial Estate,
Sanathnagar, Hyderabad-500 018

(53)

	TELANGANA POLLUTION CONTROL BOARD PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE, SANATHNAGAR, HYDERABAD - 500 018	Phone: 23887500 Fax: 040 – 23815631

AMENDMENT ORDER

Order No : TGPCB/RGM/CFO/HO//2024 464 **Date: 14 .06.2024**

Sub: TGPCB - **M/s. National Thermal Power Corporation Limited - RSTPS, Jyothinagar, Ramagundam, Peddapalli District** - Amendment to CFO & HWA order - Issued - Reg.

15 JUL 2024
IPWMU No. 290

Ref:
1. Consent Order dated: 16.08.2023 valid upto 30.06.2028.
2. Industry's request letter dated 19.04.2024.
3. The EE, RO, report received on 25.04.2024.
4. CFO Committee Meeting held on 21.05.2024

The Board vide reference 1st cited has issued CFO & HWA to **M/s. National Thermal Power Corporation Limited - RSTPS, Jyothinagar, Ramagundam, Peddapalli District for Thermal Power Generation – 2600 MW (3x200+3x500+500)** valid upto 30.06.2028.

The industry vide reference 2nd cited has submitted a representation requesting certain amendment in the CFO Order 16.08.2023.

The RO, RGM Vide reference 3rd cited has forwarded report to Board office. The issue was placed before CFO Committee meeting held on 21.05.2024. The committee noted that the industry has requested certain amendments with proper justification. After detailed discussions the committee recommended to consider the amendments to the CFO & HWA order.

Accordingly, the Board hereby issues following amendment to CFO & HWA order dt. 16.08.2023:

Sl.No.	CFO Condition	Shall be read as
1.	Stack attached to Chimney No.5 i.e., Coal fired boiler of capacity of Unit –VII of 1 X1675 TPH for Oxides of Nitrogen (NOx) standard is given as 300mg/Nm³ (Schedule-B Condition no. 3)	Stack attached to Chimney No.5 i.e., Coal fired boiler of capacity of Unit –VII of 1 X1675 TPH for Oxides of Nitrogen (NOx) standard shall be read as 450mg/Nm³ as per MoEF&CC. Notification G.S.R. 662 (E), date 19th October, 2020.
2.	As per the MOEF & CC Notifications dt: 07.12.2015 and 07.03.2016 The industry shall comply with the new emission standards for SPM, NOX,SOX with effect from 31.12.2017.(Schedule-B Condition no. 3)	The industry shall comply with the new emission standards for PM & NOx emissions in stack with effect from 31.12.2024 and SO_2 emission with effect from 31.12.2026. as per the MoEF&CC. Notification G.S.R. 682 (E), dated 05.09.2022.
3.	"The industry should provide and maintain Dry ash collection system and discard usage of ash pond to eliminate the risk of joining ash from the ponds to River Godavari." (Schedule – B, condition no. 17)	The industry should provide and maintain Dry ash collection system and shall dispose fly & bottom ash regularly and shall take necessary measures to avoid overflow of ash pond under any circumstances.

AEE
for n/a
BRO
15/7/2024

(54)

All other conditions and validity of CFO & HWA order issued vide reference 1st cited will remain same.

Sd/-
MEMBER SECRETARY

To

M/s. National Thermal Power Corporation Limited-RSTPS,
Jyothinagar, Ramagundam,
Peddapalli District.

Copy to:

1. The JCEE, Zonal Office, Hyderabad for information and necessary action.
2. The E.E, Regional Office, Ramagundam for information and necessary action.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER
(Unit-I) 18/06/2024.

(55)

Annexure – III

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER
(CHANGE OF PRODUCT MIX & EXPANSION)
RED CATEGORY

Consent Order No: 220523706525 **Date :25.04.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. ITC Ltd, Paper Boards & Speciality Paper Division, Sarapaka (V), Burgampad (M), Bhadradri Kothagudem District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Maximum Combined treated effluent discharge from outlet of MIII ETP shall be as follows:

Outlet No.	Description of Outlet	Max Daily Discharge in KLD	Point of Disposal
1.	Process & Washings	58,340	After treatment in ETP , treated wastewater shall be disposed for irrigation and balance into river Godavari at designated outfall duly meeting the discharge standards stipulated at Schedule –B.
	Boiler & Cooling Blow Down	8,160	
	Domestic	2,000	
	Total	68,500 KLD	

ii) Emissions from chimneys:

Chimney	Description of Chimney
1.	90 TPH FBC Coal Fired Boiler – VI (standby)*
2.	90 TPH FBC Coal Fired Boiler – VII
3.	90 TPH Multi Fuel Fired Boiler – VIII
4.	Soda Recovery Boiler – III (625 TPD Black liquor solid fired)**
5.	Soda Recovery Boiler – IV (950 TPD Black liquor solid fired)**
6.	Soda Recovery Boiler – V (625 TPD Black liquor solid fired)**
7.	Energy Efficiency Recovery Boiler (EERB) -2700 TPD (Black liquor solid fired)
8.	130 TPH Coal Fired Boiler - 9
9.	200 TPD Lime Kiln – II (furnace oil + Producer gas fired)***
10.	330 TPD Lime Kiln – III (furnace oil + Producer gas fired)***
11.	CFBC Boiler of 220 TPH - 10
12.	127 BHP diesel Engine - II
13 to 15	150 BHP diesel Engine (3 Nos.)
16 to 22	DG of capacity 2 x 1000 KVA, 1 x 45 KVA, 1 x 180 KVA, 1 x 400 KVA, 1 x 10KVA, 1 X 82.5 KVA

*** The above standby boiler shall be used only during maintenance of boilers and prior intimation shall be given to the Regional Office, Kothagudem before starting operation of standby boilers. However, under no circumstances, the industry shall operate boilers more than the permitted capacity.**

**** Soda Recovery Boiler III,IV & V to be decommissioned after stabilization of Energy Efficiency Recovery Boiler (EERB) of 2700 TPD of Black liquor solids.**

***** Total Lime kiln capacity is limited to 530 TPD**

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iii) HW Authorisation No. 220523706525 Date :25.04.2022

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. ITC Ltd, Paper Boards & Speciality Paper Division, Sarapaka (V), Burgampad (M), Bhadradri Kothagudem District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

1. **HAZARDOUS / NON-HAZARDOUS WASTES WITH DISPOSAL OPTION:**

S. No.	Name of the Hazardous / Non Hazardous Waste	Stream	Quantity	Disposal option
1	Chipper dust from chipper on dry basis	--	95 TPD	Shall be used as fuel in Biomass boilers / Reuse as raw material in other industries.
2	Fly ash on dry basis	--	875 TPD	Shall be disposed to Brick & Cement Industries / farmer fields / low-lying areas.

2. **HAZARDOUS / NON-HAZARDOUS WASTES WITH RECYCLING OPTION**

Sl. No	Name of the Hazardous / Non Hazardous Waste	Stream	Quantity	Disposal Options
1	ETP sludge (dry basis) from ETP	32.3 of Schedule - I	60 TPD	Shall be disposed to authorized agencies for making egg trays & sundry secondary grade boards manufacturing units (or) TSDF, Dundigal, Rangareddy District for secured landfill.
2	Lime Sludge from caustic sizing dry basis	--	100 TPD	Shall be sent to authorized co-processing units / Incineration process or for reuse / recycling units.
3	Oil soaked cotton waste	--	35 TPD	Shall be used as fuel in the boiler along with coal.
4	Waste fiber from SFT	--	5 TPD	Shall be disposed to authorized agencies for making egg trays & sundry secondary grade boards manufacturing units.
5	Detoxified containers and container liners	33.3 of Schedule-I	15000 Nos/ year (125TPA)	After complete detoxification, shall be disposed to outside agencies.
6	Non-ferrous metal scrap	-	13 TPA	Dispose to agencies for recycling.
7	Used Oil & Waste oil	5.1 of Schedule-I	75 KLPA	Dispose to authorized agencies for recycling / Reuse for captive consumption in lime kiln
8	E- waste	-	20 TPA	Shall be disposed to authorized reuse/recycling units.
9	Plastic Waste	-	300 TPA	Shall be sent to authorized reuse/recycling units.
10	Wood bark and slivers knots on dry basis	-	20 TPD	Shall be sent any reuse / recycling units
11	Clinker ash from PC plant	-	50 TPD	Landfilling in low laying area.
12	Drying Bed sludge waste (PG & Others)	-	5 TPA	Fired in internal biomass boiler after complete drying.

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13	Bed ash from CFBs on dry basis	-	100 TPD	Shall be disposed to brick plant / low lying areas / construction activity.
14	Coal tar / Pitch	-	15 TPD	Shall be disposed to authorized recyclers / reusers.
15	Dregs & Grits Waste fromSRP & PCC Plants (TPD)	-	100 TPD	Shall be disposed to authorized processing units/ incineration process or to reuse/recycling units

This consent order is valid to manufacture the following products along with quantities only as per CFE (expansion) order dt. 05.11.2019.

S.No	Products / Line of Activity	Capacity
1.	Paper & Paper Board	8,00,000 TPA
2.	Bleached pulp	4,00,000 BDTPA (Bonedry)
3.	Co-generation Power	114.5 MW*
4.	Producer gas	18,000 Nm^3/hr
5.	LPG Storage mound	40 MT cap.
6	Bleached Chemi Thermo Mechanical Pulp(BCTMP)	1,20,000 BDTPA (Bonedry)

**enhancing installed capacity of power generation from 114.5 ME to 126 MW. The maximum Captive power generation shall be limited to 114.5 MW as per EC order dt. 06.09.2019.*

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period ending with the **30th day of November, 2025.**

Sd/-
MEMBER SECRETARY

To
M/s ITC Ltd, Paper Boards & Specialty Papers Division,
(Bhadrachalam Unit), Sarapaka (V), Burgampad (M),
Bhadradri Kothagudem District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

(58)

SCHEDULE–A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board.

2. This order is issued in line with Board's CFE (expansion) order dt.05.11.2019 and CFE (change of product mix) order dt.16.03.2022. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFE (expansion) order dt.05.11.2019 and CFE (change of product mix) order dt.16.03.2022 are still applicable.

3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

4. The facility may explore the possibility of tapping the solar energy for their energy requirements.

5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE-B

1. Total Water Consumption shall not exceed 89,000 KLD

S. No	Purpose	Quantity (KLD)
1.	Process & Washing	64,600
2	Boiler & Cooling blow down	12,000
3	Greenbelt	7,150
4	Domestic	5,250
	Total	89,000* *(Fresh water – 79,000 KLD & recycled treated effluent into process – 10,000 KLD)

2. The effluent discharged should not contain constituents in excess of the tolerance limits mentioned below.

Outlet No.	Parameter	Limiting Standards for discharge
1	pH	6.5 – 8.5
	Total Suspended Solids (TSS at 103 – 105^{0}C)	100 mg/l
	Chemical Oxygen Demand (COD)	250 mg/l
	Biochemical Oxygen Demand (BOD 3days at 27^{0}C)	30 mg/l
	AOX	1 kg/ton of product produced
	Oil & Grease	10 mg/l
	Dissolved Phosphates (as P)	5 mg/l
	SAR	10
	Sulphates (as SO4)	1000 mg/l
	Sulphides (as S)	2 mg/l
	TDS	2100 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1.	90 TPH FBC Coal Fired Boiler – VI (standby)	SPM*	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x**	450 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
2.	90 TPH FBC Coal Fired Boiler – VII	SPM	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x**	450 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
3.	90 TPH Multi Fired Boiler – VIII	SPM*	115 mg/Nm3
4.	Soda Recovery Boiler – III (625 TPD Black liquor solid fired)	SPM*	115 mg/Nm3
		H_2S*	10 mg/Nm^3
5.	Soda Recovery Boiler – IV (950 TPD Black liquor solid fired)	SPM*	115 mg/Nm3
		H_2S*	10 mg/Nm^3
6.	Soda Recovery Boiler – V (625 TPD Black liquor solid fired)	SPM*	50 mg/Nm3
		H_2S	10 mg/Nm^3
7.	Energy Efficiency Recovery Boiler (EERB) -2700 TPD (Black liquor solid fired)	SPM*	50 mg/Nm3
		H_2S	10 mg/Nm^3
8.	130 TPH Coal Fired Boiler - 9	SPM*	50 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x**	450 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
9.	200 TPD Lime – II (furnace oil + Producer gas fired)	SPM	115 mg/Nm3
10.	300 TPD Lime – III (furnace oil + Producer gas fired)*	SPM	50 mg/Nm3
11.	CFBC Boiler of 220 TPH - 10	SPM*	50 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x**	450 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
12.	127 BHP diesel Engine - II	SPM	115 mg/Nm3
13 to 15	150 BHP diesel Engine (3 Nos.)	SPM	115 mg/Nm3
16 to 22	DG of capacity 2 x 1000 KVA, 1 x 45 KVA, 1 x 180 KVA, 1 x 400 KVA, 1 x 10KVA, 1 X 82.5 KVA	SPM	115 mg/Nm3

***As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.**

**** As per MOEF&CC Notification No.GSR 96(E), dt. 19.10.2020 published under the Environment (Protection)Rules, 1986.**

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4. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

5. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

   Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
   Night time - (10 PM to 6 AM) - 70 dB (A).

6. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

7. The existing CFO & HWA order dt. 17.02.2021 with a validity upto 30.11.2025 stands cancelled.

8. The industry has paid CFO fee of Rs.16,25,000/- upto 31.03.2023.

9. The Industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22.The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

10. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

11. The industry shall discharge the treated effluent of 29,925 KLD to the maximum extent to River Godavari in compliance to EC condition of "Discharge of wastewater to Godavari River shall be reduced by 15% of existing quantity i.e., 36,000 KLD as committed vode lr.dt. 21.04.2022.

12. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

13. The industry shall properly maintain the air pollution control systems provided for control of odour due to HVLC, LVHC NCG gases, MEE condensate stripped gases. The industry shall submit online monitoring reports to RO, Kothagudem regularly.

14. The industry shall maintain flow meters to record incineration of NCG emissions in lime kilns.

15. They industry shall effectively control the fugitive emissions by using mobile road sweeper and water sprinkling system at all fugitive emission sources.

16. The industry shall maintain the online meters to measure parameters like pH, Colour, Sulphide, Flow, Conductivity, Temperature, D.O, TOC, COD & BOD in treated effluents and connect the data of pH,TSS,COD,BOD & flow to the TSPCB server.

17. The industry shall maintain online stack monitoring for all Boilers & Lime kilns stacks and connect the data to TSPCB server.

18. The industry shall operate the four continuous online ambient air monitoring stations for online monitoring of SO2, NOX, PM10,PM2.5 and other pollutants. At any stage these levels

are found to exceed the prescribed limits, necessary control measures shall be taken immediately.

19. The industry shall maintain flow meters separately for the quantity of treated effluents disposed on land for irrigation and quantity of treated effluents discharging into river Godavari.

20. The industry shall ensure maximum utilization of treated waste water for irrigation, so that, the less quantity of treated waste water would join the river Godavari.

21. The industry shall provide ESP and online monitoring system in ESP of EERB within one month as committed.

22. The bleedoff of ash leaching to be stored in impervious pond for solar evaporation till commissioning of ATFD. After commission of ATFD by September,2022, the ALP pond shall dismantled.

23. The industry shall maintain energy and hour meters for all the air pollution control equipments and shall maintain records.

24. The industry shall not take any steps for utilization of the empty lime sludge lagoons without obtain permission from the Board.

25. The industry should maintain and operate Modified aeration tank with fine bubble diffused aeration system to meet the standards on continuous basis and report the compliance to RO, Kothagudem.

26. The industry shall maintain and operate separate flow meter for the purpose of measuring the quantity of effluents recycling within the plant and also maintain log register. The industry shall maintain individual energy and hour meters for aerators in addition to the combined energy meter for ETP.

27. The coal conveyors shall be covered to avoid fugitive emissions.

28. The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.

29. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.

30. Total operational capacity of Lime Kilns (2 & 3) shall be limited to 530 TPD.

31. The industry shall submit consolidated statement of Production details, effluent generated & effluent treated, treated effluent recycled, Hazardous/ solid waste generated and disposed, records of operation of pollution control equipment on monthly basis to the Concerned Regional Office and shall also be made available to the Board Officials during the inspection.

32. The industry shall comply with the fly ash notification Dt.14.09.1999 and its amendments.

33. The industry shall comply with the all the directions issued by the Board from time to time.

34. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

35. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

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2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management. Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis / authorized recyclers. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

6. The industry shall dispose of e-waste to the authorised recyclers only.

7. The industry shall maintain good housekeeping.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s ITC Ltd, Paper Boards & Specialty Papers Division,
(Bhadrachalam Unit), Sarapaka (V), Burgampad (M),
Bhadradri Kothagudem District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

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Annexure- IV

తెలంగాణ రాష్ట్రం
Telangana State

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (RENEWAL)

Consent Order No: 210822842814 **Date :13.07.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', `the Rules') and amendments thereof and the rules and orders made there under to **M/s. Heavy Water Plant (Manuguru), Mittagudem Village, Aswapuram Mandal, Khammam District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Description of outlet	Max daily discharge in KLD	Point of Disposal
1.	Heavy Water Plant: Process & Washings	12480*	After treatment, shall be discharged Onland for irrigation / Excess into River Godavari duly meeting the standards stipulated at Schedule -B
2.	Elemental Boron Plant: Process & washings	15	After treatment, shall be discharged Onland for plantation within the premises duly meeting the standards stipulated at Schedule -B
3.	Elemental Boron Plant: Cooling bleed off	101	After treatment shall be recycled
4.	Domestic effluent	300	After treatment, shall be discharged onland for plantation duly meeting standards stipulated at Schedule-B.
5.	Solar Power Plant: Washings of panels	50	After treatment, shall be discharged onland for plantation.
	* During the upset condition of wastewater recirculation system, the maximum discharge shall not exceed 79,200KLD.		

ii) Emissions from chimneys:

Chimeny No.	Description of Chimney
	Heavy Water plant:
1	Attached to 265TPH Coal Fired Boiler
2	Attached to 265TPH Coal Fired Boiler
3	Attached to 265TPH Coal Fired Boiler (standby)
4	Attached to 20TPH Diesel fired Auxiliary Boiler
5	Attached to H2S gas Flare stacks – I & II
6	Attached to 1000 KVA DG set
7	Attached to 1250 KVA DG set
	Elemental Boron Plant:
8	Attached to Electrolysis process vent
	Dry Ash Collection system:
9	Attached to Silos of dry ash collection system.

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iii) HW Authorisation No. 210822842814 Date :13.07.2021

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. Heavy Water Plant (Manuguru), Mittagudem Village, Aswapuram Mandal, Khammam District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

1. **HAZARDOUSWASTES WITH DISPOSAL OPTION:**

Name of the Hazardous Waste	Stream	Quantity	Disposal option
Elemental Boron Plant			
1) Calcium fluoride	35.3 of Schedule -I	375.655 Kg/month	Shall be sent to Authorized Re-cyclers / Cement industries for co-processing/ TSDF, Dundigal, R.R. district for secured land filling.
2) Ferric Hydroxide	35.3 of Schedule -I	40 Kg/month	
3) Spent Electrolyte	A 1120 of Schedule –III	15100 Kg/year	
4) Spent Graphite Crucible	A 1120 of Schedule –III	400 Kg/month	

2. **HAZARDOUS WASTES WITH RECYCLING OPTION:**

Name of the Hazardous Waste	Stream	Quantity	Disposal option
Heavy Water Plant:			
1) Used oil	5.1 of Schedule-I	432 KL/annum	Shall be disposed to authorized recyclers/ re-processors / disposed to the in-house boiler
2) Container & Container Liners of Hazardous wastes & Hazardous chemicals	33.1 of Schedule - I	700 Nos./annum	After complete detoxification, shall be disposed to outside agencies.
3) Used resin (after 6 to 7 years)	35.2 of Schedule -I	12.5 TPA	Shall be sent back to the manufacturers.

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This consent order is valid for the manufacture of the following products along with quantities only.

S.No.	Name of the Product	Capacity	Unit
1	Heavy Water	185	Tons/Annum(TPA)
2	Co-Generation Power	90(Max)	MW
3	Enriched Boric Acid	1.26	Tons/Annum(TPA)
4	Elemental Boron	220	Kg/Year
5	Dry Ash Collection System	60	Tons/Hr
	By-Products:		
1	Sodium Sulphate	5	Tons/annum
2	Depleted Boric Acid	28.324	Tons/annum

This order is subject to the provision of 'the Acts' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This combined order of consents and authorization is valid for a period ending with 31st March, 2026.

Sd/-
MEMBER SECRETARY

To
M/s Heavy Water Plant (Manuguru),
Dept. of Atomic Energy, Govt. of India,
P.O. Gautaminagar, Aswapuram (V&M),
Khammam District

///T.C.F.B.O///

BVB Giri Babu

SENIOR ENVIRONMENTAL ENGINEER (FAC)

(66)

SCHEDULE–A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).

- This order is issued in line with Board's CFO order dt. 11.08.2016. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt11.08.2016 still applicable.

2. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

3. The industry may explore the possibility of tapping the solar energy for their energy requirements.

4. The industry shall comply with the all the directions issued by the Board from time to time.

5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE–B

1. Total fresh Water Consumption shall not exceed 44,372 KLD

S. No	Purpose	Quantity
1.	Heavy Water Plant: Process & Wash, Cooling (makeup), Boiler Feed & Domestic	43,680KLD*
2.	Elemental Boron Plant: Process & washings	15KLD
3	Dry Ash collection system: for sprinkling purpose	576KLD
4	Cooling tower makeup	101KLD
5	Solar Power Plant Washings	50 KLD
	Total	**44,372 KLD**
***During the upset conditions, the maximum consumption shall not exceed 90,000 KLD.**		

2. The effluent discharged should not contain constituents in excess of the tolerance limits prescribed below:

Outlet No.	Parameter	Standards (mg/l except for pH and Temperature)
1	pH	6.5 – 8.5
	Temperature	not more than 5°C higher than intake water
	TSS	100
	Oil & Grease	10
	Free chlorine	0.50
	Dissolved Phosphates (as P)	5.0
	Chromium (total)	0.20

	Copper (total)	1.0
	Iron	1.0
	Zinc	1.0
	COD	250
	BOD	30
2,4 & 5	pH	6.5 – 8.5
	Oil & Grease	10
	TSS	100
	BOD	100

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1 to 3	Attached to Coal fired boiler of capacity 265 TPH	SPM	100 mg/Nm3
		SO_2*	600 mg/Nm^3
		NO_x*	600 mg/Nm^3
4.	Attached to Diesel fired Auxiliary boiler of capacity 20 TPH	SPM	100 mg/Nm3
		SO_2*	600 mg/Nm^3
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
5.	Attached to H2S gas Flare stacks I&II	HCl	35 g/Nm^3
6 to 7	Attached to DG Sets of capacity 1000 KVA & 1250 KVA	SPM	115 mg/Nm^3
8	Attached to Process vents	HCl	35 mg/Nm3
9	Attached to silos of dry ash collection system	SPM	50 mg/Nm3

***As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.**

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10µm) - 100 µg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 µm) - 60 µg/ m^3; SO_2 - 80 µg/ m^3; NO_x - 80 µg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

   Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
   Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid an amount of Rs.53,16,705/- for a period upto 31.03.2026. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

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8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

9. **The industry has to pay 24,97,397/- towards CFO arrears fee and CFE fee on increased investment after excluding the investment of Rs. 95.4 Crores of Solar Power Plant as per G.O. Ms No. 22. dt. 12.07.2018. The industry shall pay balance fee of Rs. 24,97,397/- within six months.**

10. The industry shall maintain and operate the ESPs attached to the 3 coal fired boiler emissions to meet the Board's standards as committed.

11. The industry shall take up stowing of fly ash in M/s. SCCL coal mines as committed to achieve 100% fly ash utilization.

12. The industry shall properly maintain H2S monitors (provided in exclusive zone & sterilization zone) and maintain records.

13. The industry shall maintain the ash pond system properly and there shall not be any discharge of ash slurry into nearby vagu.

14. The industry shall take effective measures to avoid leakages while loading ash from silos to tankers.

15. The industry shall dispose all the hazardous waste such as spent resin as per the norms.

16. The industry shall achieve 100% disposal of fly ash as per MOE&F Fly Ash Notification,1999 and amendments thereof.

17. The industry shall provide and maintain online stack monitoring system for coal fired boiler stack and connect the same to CPCB & TSPCB server within six months.

18. The industry shall submit the details of Ash disposed by stowing into abandoned coal mines every three months to RO, Kothagudem.

19. The industry shall maintain the following records and the same shall be made available to the Board officials during the inspection:

    Daily power generation details.
    Quantity of effluents generated and disposed.
    Log books for pollution control systems
    Daily fly ash generated and disposed.

20. The industry shall burn the process H2S gases in the flare stacks continuously and there shall not be any H2S in the ambient air.

21. The industry shall take adequate measures for controlling fugitive emissions, which are expected while handling Boric Acid powder.

22. All the raw material should be stored in closed sheds and adequate dust containment / suppression measures should be maintained to control fugitive emissions. The industry should not cause any air pollution / dust nuisance in the surroundings.

23. The industry shall maintain the air pollution control systems to control fugitive dust emissions generated from Electro lining process.

24. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.

25. The industry shall provide proper lining to the drains of DM plant discharges. They shall maintain the records for the water generated and disposed.

26. The industry shall provide flow meters for re-circulation line of ETP recycling into cooling tower makeup and boiler and maintain the records to the same.

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27. The industry shall provide flow meter for the common outlet of treated effluent within six months and maintain the records to the same.

28. The industry shall maintain online effluent quality monitoring system for treated effluents as per CPCB norms and connect the data to CPCB &TSPCB servers within the six months.

29. The industry shall calibrate the online pollution monitoring systems as per the CPCB norms and submit calibration report to the RO, Kothagudem.

30. The industry shall upgrade the air pollution control systems for Boiler emissions to meet new emission standards notifed by the MOEF&CC, GOI vide Notification No. S.O 3305€, dt.07.12.2015.

31. The industry shall maintain greenbelt of 33% as per norms.

32. The industry shall maintain absorption system in water for controlling the chlorine emissions generated during the process and the scrubbed water should be reused in DM plant or for any other productive purpose, under intimation and approval of the Board.

33. The industry shall comply with Task Force directions issued by the Board from time to time.

34. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

35. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE – C
[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management. Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

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6. The industry shall dispose of e-waste to the authorized traders/ recyclers only.

7. The industry shall maintain good housekeeping.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s Heavy Water Plant (Manuguru),
Dept. of Atomic Energy, Govt. of India,
P.O. Gautaminagar, Aswapuram (V&M),
Khammam District

///T.C.F.B.O///

BVB Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

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Annexure-V

తెలంగాణ TELANGANA	**TELANGANA POLLUTION CONTROL BOARD** **ZONAL LABORATORY: HYDERABAD ZONE** H.No.: 1-8-269, Balasamudram, Warangal – 506001 **ISO Certified Laboratory** **ISO 9001:2015 (Q-205224051107) & ISO 45001:2018 (HS-205224051108)**

ANALYSIS REPORT

Sample Code	:	**ZLWGL24- 10361**
Sample description	:	**M/s. Heavy Water Plant (Manuguru), Mittagudem (V), Aswapuram(M), Bhadradri Kothagudem District.**
Date of Collection	:	08.10.2024
Date of submission	:	09.10.2024.
Sample Collected & Submitted by	:	AES, Regional office, Kothagudem.
Point of Sample Collection	:	**10361** -Water sample collected from the drain (located in downstream at about 0.5 km distance) after mixing of industry's treated effluent and sewage from nearby habitation before joining into river Godavari

Sl. No.	Parameter	Sample No.	CPCB Water Quality Criteria				
		10361	Class-A	Class-B	Class-C	Class-D	Class-E
		Values					
1.	pH	7.59	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5
2.	Electrical Conductivity (µS/cm)	572	-	-	-	-	2250 Max
3.	Dissolved Oxygen	4.8	≥6.0	≥5.0	≥4.0	≥4.0	-
4.	Turbidity	1.2	-	-	-	-	-
5.	Total Suspended Solids	10	-	-	-	-	-
6.	Total Dissolved Solids	340	-	-	-	-	-
7.	Chemical Oxygen Demand (COD)	38	-	-	-	-	-
8.	BOD 3days at 27°C	3.2	≤2.0	≤3.0	≤3.0	-	-
9.	Chlorides as Cl^-	70	-	-	-	-	-
10.	Sulphates as SO_4^{-2}	52	-	-	-	-	-
11.	Total Coliforn	33	≤50	≤500	≤5000	-	-
12.	Fecal Coliform	<1.8	-	-	-	-	-
13.	Total Alkalinity	128	-	-	-	-	-
14.	Phosphate as P	0.42	-	-	-	-	-
15.	Fluoride as F	0.620	-	-	-	-	-
16.	Nitrates as NO_3^-	4.2	-	-	-	-	-
17.	Total Hardness as $CaCO_3$	210	-	-	-	-	-
18.	Caicium as Ca^{++}	40	-	-	-	-	-
19.	Magnesium as Mg^{++}	27	-	-	-	-	-
20.	Boron as B	ND	-	-	-	-	2 Max
Units:	All values are expressed in mg/L except pH, Electrical Conductivity, Coliforms and Turbidity.						
Note:							

Class of Water use:
Class-A: Drinking Water Source without conventional treatment but after disinfection.
Class-B: Outdoor bathing (Organised).
Class-C: Drinking water source after conventional treatment and disinfection.
Class-D: Propagation of Wild life and Fisheries.
Class-E: Irrigation, Industrial Cooling, Controlled Waste disposal.
Below Class E: Not meeting A, B, C, D and E criteria.

S.V.S.T.Omkar

SENIOR ENVIRONMENTAL SCIENTIST
Senior Environmental Scientist
Telangana Pollution Control Board,
Zonal Laboratory - Hyderabad Zone
Warangal-506 001.

(72) Annexure – VI

Item No. 11B Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 275/2025

News Item titled "Telangana: Deepening pollution crisis in Godawari threatens lives livelihoods appearing in the Telangana Today dated 13.05.2025"

Date of hearing: 29.05.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

ORDER

1. This Original Application is registered *suo-motu* on the basis of the news item titled Telangana: Deepening pollution crisis in Godawari threatens lives livelihoods" appearing in Telangana Today dated 13.05.2025.

2. The news item relates to the severe pollution in the Godavari River, particularly in the Telangana region, primarily caused by the unchecked discharge of industrial effluents and untreated sewage.

3. As per the news item, pollution levels in Telangana's stretch of the river have reached a critical point, with districts such as Adilabad, Karimnagar, Warangal, and Khammam being the worst affected.

4. News item states that factories and public sector units in these areas continue to release untreated effluents directly into the river, leading to high Biochemical Oxygen Demand (BOD) levels. News items further states that in places like Bhadrachalam, the river water has turned black and emits a foul odor, making it unfit for human use.

5. The News items highlights that urbanization and unchecked encroachments along the riverbanks have further contributed to the pollution.

6. As per the news item, deforestation along the river course has also worsened the situation. The news item notes that these environmental issues have led to an increase in health problems among the local population, including skin diseases and gastrointestinal ailments. Despite repeated warnings, the news item states that illegal discharges by industries and public units continue unabated.

7. Furthermore, the news item reports that Maharashtra's 300 km stretch of the Godavari, from Nashik to Paithan, is experiencing extremely high organic pollution, with elevated BOD levels that threaten aquatic life. The news item states that agricultural runoff, including fertilizers and pesticides from fields near Nashik and Nanded, flows directly into the river without any filtration.

8. Additionally, the news item reveals that heavy metal contamination in Aurangabad and Paithan has resulted in excessive levels of iron, zinc, nickel, and copper, rendering the water unsafe for consumption. The news item also highlights that the pollution crisis is intensifying in Andhra Pradesh, particularly from Rajamahendravaram to the Dowleswaram Barrage, identified as one of the most polluted segments of any river in India. Despite earlier initiatives such as the National River Conservation Plan, the news item concludes that pollution levels remain high across the river.

9. The above news item indicates violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Hazardous Waste

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(Management, Handling and Transboundary Movement) Rules, 2016 and the Environment (Protection) Act, 1986.

10. The news item raises substantial issues relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

11. The power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.

12. Hence, we implead following as respondents in this matter:

(i) Respondent no.1- Telangana State Pollution Control Board, through its Member Secretary, A-3, Paryavaran Bhavan, Sanath Nagar Road, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana-500018

(ii) Respondent no.2- Central Pollution Control Board (CPCB), through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032

(iii) Respondent no.3-Godavari River Management Board, through its Chairman, Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India, 5th Flood, Jalasoudha, Errum Manzil, Hyderabad-500082

13. Issue notice to the above respondents for filing their response/reply by way of affidavit before the appropriate Bench of the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

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14. Since the matter relates to the Southern Zonal Bench, Chennai, therefore, OA is transferred to the Southern Zonal Bench for appropriate further action. The office is directed to transfer the original record of the OA to Southern Zonal Bench, Chennai.

15. List before Southern Zonal Bench at Chennai on 01.08.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 29, 2025
Original Application No. 275/2025
JG.

Annexure – VII

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Item No.4:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No.104 of 2025 (SZ)

[Earlier O.A. No.275 of 2025 (PB)]

IN THE MATTER OF:

Tribunal on its own motion **Suo Motu** based on the news item published in *The Telangana Today* dated 13.05.2025, titled **"Telangana: Deepening pollution crisis in Godavari threatens lives livelihoods"**

And

Telangana State Pollution Control Board,
Through its Member Secretary,
Telangana and Ors.

...Respondent(s)

Date of hearing: 01.08.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mr. T. Sai Krishnan for R1.
Mr. S. Janarthanam for R3.

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ORDER

1. The above-captioned matter was Suo Motu taken up by the Principal Bench of the National Green Tribunal, New Delhi, based on a news item published in *The Telangana Today* dated 13.05.2025, titled ***"Telangana: Deepening pollution crisis in Godavari threatens lives livelihoods"*** and registered as *O.A. No.275 of 2025 (PB)*. Subsequently, the matter was transferred to this Bench and renumbered as *O.A. No.104 of 2025 (SZ)*.

2. The Principal Secretary – Department of Municipal Administration and Urban Development, the Commissioner & Director – Department of Municipal Administration, the Director – Department of Rural Development and the Special Chief Secretary to Government – Department of Fisheries, State of Telangana, are necessary parties to this proceeding. Hence, we Suo Motu implead them as additional Respondents No.4 to 7 respectively.

3. Let notice be issued to the respondents through the Tribunal along with a copy of the news item. The Registry is directed to carry out the necessary amendment in the cause title.

4. The learned counsel Mr. T. Sai Krishnan accepts notice on behalf of Respondent No.1 and Mr. S. Janarthanam accepts notice on behalf of Respondent No.3.

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5. Post the matter on **06.10.2025**. In the meantime, the respondents are directed to file their respective replies/reports.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.104/2025(SZ)
01st August, 2025. Mn.

(79) Annexure- XIII

Item No.11:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.104 of 2025 (SZ)

[Earlier O.A. No.275 of 2025 (PB)]

IN THE MATTER OF:

Tribunal on its own motion **Suo Motu** based on the news item published in*The Telangana Today* dated 13.05.2025, titled **"Telangana: Deepening pollution crisis in Godavari threatens lives livelihoods"**

And

Telangana State Pollution Control Board,
Through its Member Secretary,
Telangana and Ors.

...Respondent(s)

Date of hearing: 06.10.2025.

Matter stands adjourned to 07.01.2026.